SHRI K. P. SINGH DEO. It has not become an Act. The Ordinance is still not revoked. Unless and until it gets the assent of the President, it will not become an Act. In any case, the State Gtvernment is the Implementing agency.

SHRI S. VIDUTHALAI VIRUMBI: This issue should be taken into consideration.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): The Minister will consider it.

SHRI S. VIDUTHALAI VIRUMBI: Mr. 'Vice-Chairman, thank you for your assurance.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Now the question is.

"That the following amendments made by the Lok Sabha in the Cable Television Networks (Regulation) Bill, 1994, be taken into consideration, namely:—

"ENACTING FORMULA"

(1) That at page 1, line 1, for "for ty-fifth" substitute "forty-sixth".

CLAUSE.]

(2) That at page 1, line 6. for "1904" substitute "1995".

CLAUSE-23

(3) That at page 7, for lines 13 and 14, substitute "1995".

Ord. 3 of 1995 "23. (1) The Cable Television Networks (Regulation) Ordinance. 1995 is hereby repealed"."

The motion was adopted.

SHRI K. P. SINGH DEO: Mr. Vice-chairman, Sir, I beg to move:

"That the amendments made by the Lok Sabha in the Bill he agreed to."

Securities *Laws* 458 (Amdt.) Ord. 1995 (*No.* 1 of 1995)

The question was, put and the motion was adopted,

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Now there are two more Bills. We will take up the Special Mentions after these Bills are passed.

SHRI GURUDAS DAS GUPTA: There is only one Bill.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): No. The earlier Vice-Chairman who prescribed over the House took the sense of the House and he started the debate. Now we have to take up the other Bill.

DR. BIPLAP DASGUPTA: Mr Vice-Chairman, the Customs Tariff (Amendment) Bill, 1995, ... (Interruptions) ...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Dr. Das-gupta you cannot rise whenever you want. Now we are on a different subject. Kindly take your seat. Now we will continue the discussion on the Statutory Resolution moved by Shri Viren J. Shah on the Securities Laws (Amendment) Bill, 1995. Shri Raghavji will continue his speech.

DR. BTPLAB DASGUPTA: We cannot discuss the Customs Tariff (Amendment) Bill. 1995 today. No time has been allocated for this

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): That has not come up for discussion We are discussing some other Bill.

(I) STATUTORY RESOLUTION SEE KING DISAPPROVAL OV THE SECURITIES LAWS (VME/VD-MENT) ORDINANCE. 1995 (N 5 OF 1995).

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(II) THE SECURITIES LAWS (AMENDMENT) BILL, 1995—Conttd

श्री राधवदा (भध्य प्रदेश) : उपसमाध्यक्ष जी, मैं कल यह निवेदन कर रहा था कि से बी का मख्य कान होना चाहिय जो छोटे-छोटे जमाकर्दा हैं, पूंजी निवेशकर्ता है वह उन्हें संरक्षण प्रदान करें । बैंकों के जो घाटे हैं, अगर हम उनके फिगर्स पर जायेंगेतो वह बड़े चौंकाने वाले हैं। श्री प्रसोद महाजन ग्रौर श्री वीरेन जे० गाह के दिनांक 26-7-94 के नारांकित प्रश्न संख्या-28 के उत्तर में जो वर्ष 1992-93 1993—94 के प्रमख बैंकों के घाटे दिये हैं, मैं उनमें से चार-पांच के घाटे के फिगर्स पढ़कर सुनाये देता है:

बैंक आफ इंडिया का 1992-93 का 331,12 करोड़ और 1993-94 का 1089,15 करोड़ है। इसी प्रकार सेंटल वैंक श्राफ इंडिया का कमशः 383,31 का ग्रीर 711,93 करोड है। इंडियन स्रोवरसिज बैंक का 752,74 ग्रौर 351.18 करोड़ है। सेंट्रल वैंक श्राफ इंडिय़ा का 670.08 और 229. 40 करोड़ है। यूनिय बैंक ग्राफ इंडिया का · 279.39 और 618.05 करोड़ है । युको बींक का 444.19 ग्रीर 545.45 करोड़ है। ऐमे और भी कई बैंक हैं ग्रौर इनमें पंजाब नेशनल बैंक, इंडियन बैंक और स्टेट बैंक ग्राफ सौराःट्र शामिल नहीं है और इसके बावजुद भी यह घाटा 8500 करोड रुपये से ग्रधिक का है । क्या सेबी को इन सब बातों पर निगाह नहीं रखनी चाहिथे और अवा शासन से उनको यह श्रदगत भी कराना चाहिये क्योंकि यह राष्ट्रीयकृत बैंक हैं ग्रौर हर तरह से सेबी से जुड़े हुये, स्टाक एक्सचेंज से जुड़ हुये बैंक होते हैं श्रौर इस पर निगरानी रखने का काम सेबी का होताभी है। इसके वावजूत भी इस बात पर कोई गौर नहीं किया गया।

उपसभाध्यक्ष जी, सेबी को पहले भी ग्रधिकार थे धारा-11(2) बी में:

"to register and regulate the working of the market intermediaries."

श्रव मार्बेट इंटरमीडिएरीक में सब चीजें ग्राजाती है। इसमें बैंक भी ग्राते कारपारेशंस भी ग्राते हैं, दलाल ग्राते हैं। लेकिन इनके अधिकार सेवी के पात होते हुये भी सेबी ने वह ाउन नहीं ा 1991 में सेबी का पूनर्गठन हम्रा । जब पूनगर्ठन हम्राथातीयह आशा वंधी थी कि पुनगर्ठन के बाद सेबी इन सब चीजों पर नियंत्रण कड़ा करेगी। लेकिन इस प्रकार का कोई नियंत्रण देखने को नहीं मिला। श्रभी जब यह अध्यादेश जारी किया नया के पालकी वाला जी ने जो कहा है, वह मैं आपको पढकर मनाये देता हं :

"The idea to give more powers to SEBI to regulate the corporate Sector is good. At the same time, it 's also necessary that the Government implements the programme effectively."

कुल मिलाकर इसका क्रियान्वयन ठीक होना चाहिए, यह इस बात पर जोर दिया गया है। पालकवाला जी ने ऐसा अपने उदगार में कहा था, व एक प्रमुख अर्थशास्त्री

जो संशोधन अभी प्रस्तत किए गए हैं इसमें मुख्य रूप से ऋाँप्शन ट्रेडिंग का प्रोविजन किया गया है। पहले भ्रॉप्शन टेडिंग प्रतिबंधित थी ग्रौर ग्रव इस नए संशोधन के माध्यम से ऑप्शन ट्रेडिंग की जासकती है। श्रद्ध इसकी छुट देवी गई है। श्रव श्रॉप्शन ट्रेडिंग होने के बाद उसके क्या परिणम निकलेंगे, यह तो अलग बात है। लेकिन क्या वास्तव में ऑप्शन ट्रेडिंग के हिसाब से सारी तैय रियां है या नहीं, हैं ? ऐसा लगता है कि श्रॉध्शन ट्रेडिंग शुरू करने के लिए जितनी तैयारी होनी चाहिए वह नहीं है। इसके बारे में मैं एक-दो उनाहरण देना चाहता हं । श्री आर. एच. पटेल जो प्रबंध संचालक नेणनल स्टाक एक्सचेंज के हैं, उन्होंने कहा है:

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'Exchanges in, the country were not ready to launch equity-based option-trading."

ग्रौर उन्होंने यह भी कहा है ।क अगर श्राष्ट्रान दृष्टिंग शुरू करती है तो इसके लिए क्लीयरिंग हाऊसेज की जरूरत पड़गी, जिसके पास काफी कैपिटल हो ग्रोर जो सब चीजों का नियंद्रण कर सके । लेकिन आज वर्तमान में वह व्यवस्था नहीं है । दम्बई स्टाक एक्सचेंब ने जो ग्रपनी प्रतिक्रिया व्यक्त की है, वह भी लगभग इसी प्रकार की है। उनका कहनाहै कि वर्ष भरतक यह झाँप्शन ट्रेडिंग ठोक प्रकार से लागू नहीं की का सकेगी, क्योंकि इन्फ्रास्ट्रक्चर इस प्रकार का नहीं है। तो इस बात पर विचार होना चाहिए कि ग्रॉप्शन ट्रेडिंग के लिए इन्फास्ट्वचर तैवार किया जाए । ग्रगर एक वर्ष तक इसको खीचकर ले जाना है तो ग्राज से इसका प्रावधान करने का कितन। श्रीचित्य है, इस दत पर विचार होना च हिए । बम्बई स्टॉक एसचेंज के जो अध्यक्ष हैं, उन्होंने कहा है कि इसके लिए एक सैप्रेट ट्रेंडिंग फ्लोर होना चाहिए सैप्रेट ट्डिंग फ्लोर की कोई व्यवस्था नहीं है। क्लीयरिंग हाऊस की कोई व्यवस्था नहीं है। क्लीयरिंग हाउस के पस पूंजी होनी चाहिए । उसकी भी कोई व्यवस्था नही है । इन सब बातों पर विचारहोन चाहिए। इसके बाद शेयर हस्तांतरण का सरलीकरण होना चाहिए । ग्रभी सबसे ज्यादा परेशानी अगर होती है छोटे इनवेस्टर्स को, तो वह यह होती है कि समय पर शेयर हस्तांतरित नहीं होते हैं । माननीय वित्त मंत्री जी ने ग्रपने बजट भाषण में थोड़ा संकेत दिया था कि इसके बारे में संपरेट डिपांजिटरी स्कीम लाग की जाएगी लेकिन सेपरेट डिपॉजिटरी स्कीम के लिए अभी तक कोई विधेयक सामने नहीं ग्राया है। वह विद्येयक भी इसके साथ होता या इसमें ही समाविष्ट होता तो ज्यादा ग्रच्छा रहता। तो उससे काफी कुछ सुविधा भी हो जाती । वर्तमान में तो स्थिति यह है कि युनिट ट्रस्ट ग्रॉफ इंडिया जिसके पास कि बहुत बड़ी राशि डिपॉजिटर्स की रहती है, यनिट ट्रस्ट भ्रॉफ इंडिया ने ग्राठ सौ करोड रुपए के डिपॉजिट ग्रकेले रिलायन्व को दे दिए श्रीर कोई भी जानकारी स्टॉक एक्सचेंज

को या बोर्ड को या सेवी की देने से इंकार कर दिया साफ साफ। अब यूनिट ट्रस्ट ग्रांफ इंडिया ही ग्रगर इस प्रकार के कार्य करती है जिसके ऊपर कि सारा देश विश्वास करता है तो फिर छोटें-छोटे इनवस्टर्स की क्या हालत होगी, यह सोचने की बात है।

महोदय, इसमें कुछ ऐसी विसंगतियां भी हैं जिसके कारण से कि इतना प्रभावी जेयर हस्तांतरण सरलता से हो पाएगा, इस पर प्रश्न विन्ह खड़ा हो जाता है। यभी वर्त-मान में सिक्योरिटीज कॉन्ट्रेक्ट रेप्युनेशन एक्ट, उसकी थारा 22(ए)-3 यह कहती है कि कोई भी कंपनी रिप्यूज कर सकती है कुछ ग्राधारों के लेकर शेयर रजिस्टर करने में या ट्रांसफर करने से ग्रीर वे प्रावधान ग्रमी जगह पर कायम हैं। वर्तमान संशोधन ग्रमी जगह पर कायम हैं। वर्तमान संशोधन इस वारे में विक्कुल चुप हैं। ग्रभी नकरार होने की स्थिति है, दोनों इस संशोधन ग्रिधितिथम में भी ग्रीर सिक्योरिटीज कॉन्ट्रेक्ट रेप्युलेशन एक्ट में भी, दोनों में टकरीव की स्थिति है।

इसी के साथ ही साथ कंपनीज एक्ट की धारा 81, घारा 82 ग्रीर धारा 111 में जो प्रावधान है, वे प्रावधान ग्रीर वर्तमान में जो संशोधन है, इन दोनों के प्रावधानों में अंतरविरोध है , दोनों एक-दूसरे के विरोधी हैं ग्रौर इसलिए शेयर हस्तांतरण सरलाता से हो पाना संभव नहीं लगता है। इसके लिए जो व्यवस्था होनी चाहिए व्यवस्था भी नहीं है । कंप्यूटर जितनी तजी के साथ इसके साथ जोड़ाजाना चाहिए था, उस कंप्युट्रीकरण की कोई व्यवस्था इसके अंदर नहीं है भीर इसीलिए इसकी व्यवस्था होनी चाहिए। इसके लिए कोई समानान्तर या कोई और लेजिस्लेशन की ब्रावश्यकता हो जिसमें कंपनीज एक्ट श्रौर बाकी के जो एक्ट हैं, जो इसमें ग्राडे ग्राते हैं, उन प्रावधानों को भी संशोधन करने का ऋधिकार या तो को देदिया जाए या सरकार स्वयं करे। उपसभाध्यक्ष जी, इनसाइडर ट्रेडिंग के ऊपर भी प्रतिबंध पहले से ही है लेकिन इस बार नया प्रावधान जोड़ा है कि इनसाइडर ट्रेडिंग करने वाले के उपर जर्माना किया जा सकता है पांच लाख तक। ग्रब पांच लाख रुपए का जो जुर्माना है वह वास्तव में जिस ग्राकार का, जिस प्रकार का व्यववसाय स्टॉक

ऐक्सचेंज में होता है, यह मीनिंगलस है। श्रभी में श्रापको बताऊं कि प्रश्न संख्या 224 भ्रतारांकित, दिनांक 14 मार्च 1995 की जो ग्रायकर ग्रौर धन कर के कर-निर्धारण हुए हैं, उसमें जो पहली मांग निकली है, उसके मैं दो-तीन उवाहरण देना चाहता हूं जो स्टॉक एक्सचेंज से संबंधित हैं। श्री हर्षेद मेहता इनके ऊपर कितना बकाया है एक हजार 4 करोड़ । 1049 करोड़ रुपया एक ध्यक्ति के उपर और वह भी स्टॉड एक्सचेंज में की गई धांधलियों के संबंध में जो कर-निर्धारण हुए हैं, उससे संबंधित है । दूसरा, दलाल-451-99 हितेन पी. करोड । तींभरा, स्टेट बैंक ग्राफ इंडिया, बैंक भी किसीन किसी रूप से स्टॉक एक्सचेंज से जुड़ हुए हैं-742.25 करोड़। चौथा, श्री भूपेन्द्र दलाल-194.86 करोड़। ये इन लोगों के उपर बकाया निकाला है। स्रब पांच लाख का ग्रधिकतम जुर्माना ग्रगर इत-साइडर ट्रंडिंग के परहैतों इस प्रकार की जो गडवडियां हैं, जो करोड़ों नहीं, अरबो तक पहुंच रही हैं, व कैसे रुकेंगी, यह जरूर प्रश्न-चिह्न बन जाता है।

बोर्ड के पैनल में ग्रब कंपनियों के संचालक भी रह सकते हैं, यह एक स्वागत योग्य कदम है लेकिन कंपनियों के संचालक ठीक प्रकार के इस में शामिल किए जाएं, क्योंकि यह शासन को प्रधिकार है ग्रीर इसलिए इनका चयन करते बक्त सावधानी बरतने की भ्रावश्यकता है । जिनकी इंटिग्रिटी हो, जो ईमानदार हों, जो विशषज्ञ हों, ऐसे लोगों को ग्रगर इसमें नियुक्त किया जाए तो निश्चित रूप से इसका लॉभ होगा। गर्वी को मधिक स्वायतता मिलनी चाहिए। ग्रव सेवी को जो स्वायतता मिलने की बात है, उसमें कुछ तो जोड़ा गया है। जैसे निवमों में संशोधन किया गया है कि सरकार की पूर्व मंजूरी लेना भ्रायक्यक नहीं है अगर स्टांक एक्समेंज के संचालन के संबंध में कोई नियम बनाना हैतो। यह एक अच्छी व्यवस्था है और यह स्वायतता की और ले जाती है। लेकिन जैसी स्वायतता की व्यवस्था ग्रमेरिका में है, वैसी व्यवस्था करने की आअध्यकता प्रतीन होती है। ग्राँग उसी प्रकार पर कोई शिस्पे।रिटी रोक्क केंग्र कमीश्रम को है. उनको भितनी

स्वायतता हे, उतनी स्वायतता तो इसमें नहीं है। स्रगर उस स्तर की स्वायतता तक हम पहुंचे क्यों कि ग्राधार ग्रध्ररा कदम, ग्राधे मन से उठाया गया कदम और हड़बड़ी में उठाया गया कदम यह है ऐसा प्रतीत होता है। इसलिए इस स्रोर विचार होना चाहिए । न्याथ निर्णायक ग्रधिकारी और प्रतिभृति ग्रपील ग्रधिकरण की भीव्यवस्था की गयी है है जो एक ग्रच्छा कदम **कहा** जा सकता है । इसके ऋतिरिक्त कुछ ग्रधिकार भी सेवी को प्राप्त हुए हैं जैसे कि लेखा बहियों की जांच करने के दस्तावेज प्राप्त करने के, विभिन्त स्तरों पर जुर्माने लगाने के, द्यतिरिक्त व्यापार स्थल, स्टॉक एक्सचेंज की शुरूचात करने के, यह भी एक ग्रन्छी शस्त्रात है। सैंट्ल डिपानिटरी सिस्टम, जैसा कि माननीय वित्त मंत्री जी ने बजट में बायदा किया है, इसकी शुरूग्रात जल्दी से अल्दी होना आवश्यक है क्योंकि हस्तातरण में ग्राज भी बहत शेयर कठिनाईयां होती हैं ग्रीर खास तौर से मैंने जो जिक्र किया कि यू.टी.आई. उसके पास सबसे बड़ा मास्टर गेन कलेक्शन वाला शेयर है। लोग परेशान हैं कि भास्टर गेन का हस्तांतरण महीनों से नहीं हो रहा है। 6-6 महीने बीत गये हैं लिकिन आज दक उनका हस्ता-तरण नहीं हो रहा है तो इसमें कम्प्यूट**री** करण व्यवस्था ग्रीप अल्दी में शयर हस्तांतरण हो, इसके लिये कोई अभिलेख प्रस्तुत करने की म्रावश्यकता नहीं है। कम्प्यूटर में फीड होने के बाद तुरस्त हस्तातरण हो सके उसके लिये सेंट्रल डिपाजिटरी सिस्टम लागू करने की कोई न कोई ध्यवस्था होनी चाहिये । इसके बाद इलाल और बाकी जो इंटरमिडिएटर इस डील करते हैं उनकी केपिटल एडी-क्वेसी के भाम्म होना चाहिये और यह नाम्सं नहीं होने की वजह से जो गड़-बड़ित होती हैं जैसे कि एम एस. शूज वाला धामला है, इनके शेवर्स ईश्रू हुये और बाद में शेवर्स विदड़ा हो गये और उत्तरे पूरी केफिल मासिट में हड़वड़ाहट मच गरी। फ्रीर यह सभी संभव हो पाता है कि उस करह की व्यवस्था नहीं है और इस तरह ते केपिटल एडीक्वेसी नाम्सं नहीं होने की वजह से अभी रीसेंट में ही, इस ग्रद्धारेय के भागू होने के बाद अ(२.एस. अ(वेरी वाला मामला

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जिसमें ाठ करोड़ रुपये कः भूगतान शेष पह गया है, वह कर नहीं पा रहे हैं भ्रौर उससे उपमोक्ता को, इनवेस्टर्स को, खास तौर से छोटे उनवेस्टर्स को जो नुक्सान हुआ। है, उस पर भी कुछ न व्यवस्था करने की प्रावश्यकता है। इसके बाद आहे नये ईशु मानिट में ब्राते हैं, उनकी मानिटरिंग होनी चाहिये । ग्रनर ठीक प्रकार से मानिटरिंग हुई, इसकी जॉच पड़ताल हुई तो जितनी गडबडियां पूर्व में हो चुकी हैं, उस प्रकार की गड़बड़ियां ग्रामें होने की संभावना कम हो जायगी। सेबी केवल दलालों पर ही मिगाह रखे, इतना ही पर्याप्त नहीं है । दल⊹लों के ग्रलावा जो मध्यर थता करने वाले हैं, उन पर भी निगाह रखने की सङ्घ ग्रावश्यकता है इस बात ।र भी विचार होना चाहिये जैसे की मर्चेंट बैंकर्स हैं, कारपोरेशंस हैं, बैंक्स हैं, श्रीर व्यापारी हैं। इसके श्रलावा मेरा निवेदन यह है कि सेवी का इनकास्टक्चर मो है, वह भी बहुत छोटा है। डेंड सौ कर्मचारी उसमें काम करते हैं। ग्रद डेड् साँ कर्मचारियों के माध्यम से इतने बड़े तंत्र को सुधारने का काम संभव नहीं हो पाएगाँ ग्रीर जो बेतन है, वह भी बहुत कम है जिसके कारण बोर्डमानी की गंआडण बढती है। ईवन जो ऐक्जीक्युटिव डायरेक्टर्स हैं और बाकी जो विश्वित पदाधिकारी सेवी में हैं उनकी तनख्याहाँ इतनी कम हैं कि जिसके कारण यह ठीक प्रकार से और ईमानदारी सं भ्रथनाकार्य निरुपादन कर सकेंगे। इसकी संभाजना कम प्रतीत होती हैं, म्यूच्याल फंड बाला मैंने पहले ही निवेदन किया है कि यही ग्राई वगैरह जो वड़ी-ाप्त क∗ते हैं, इनके •ाशिधां उत्पर भी ठीका प्रकार से नियंत्रण बना चाहिये । ग्रंथ में एक बाल में जरूर कहना चाहुंगा । जैसा वीरेन 4.00 P.M. जे शाहजी ने शुरू में कहा कि वास्त्रव में इस प्रध्यादेश की आवश्यका नहीं थी। १ यह ग्रध्यादेण 25 अनवरी से सागु हुन्ना और 25 जनवरी से लेकर आज तक कोई ऐसा काम इस अध्यादेश के लागू होने के बाद नहीं हुआ जिसमें लोगों की यह खरे कि इसमें कुछ संधार हुआ है। काम अभी-उसी प्रकार से चल

रहे हैं। कोई इनफास्ट्यचर तैयार **हुन्ना, शेथरों का** हस्तांतरण उसी प्रकार. से हो रहा है। कोई नई चीज नहीं हुई मैं जानना चाहता हं कि फिर ऋध्यादेश लाने की जरूरत क्यों पड़ी। अगर सोच-समझ कर, ठीका प्रकार से इसका ग्रसर जिल-जिल बातों पर पड़ता हैं उन में संशोधन करके एक नया कम्परीहेंसिक बिल लाते तो शायद ज्यादा ग्रच्छा होता । हड़बड़ाहट में यह अध्यादेश लाया गया यह ठीक नहीं है। वास्तव में इतना बड़ा बजट पेशन शुरू होने वाला था तब फिर इस अध्यादेश को लाने का और चित्य मेरी समझ में नहीं ग्रादा । इन विचारों के साथ में ग्रंपनी बाद समाप्त करता हं। आपने मुझे सभय दिया इसके लिये ग्रापको धन्यवाद ।

SHRI K. RAHMAN KHAN: (Kar-nataka): Mr. Vice-Chairman, Sir, I welcome the Bill to amend the Securities and Exchange Board of India Act, 1992 and further to amend the Securities Contracts (Regulation) Act, 1956. The amendments are timely and they are the need of the hour. In the Statement of Objects and Reasons it has been stated that this Bill has been introduced to regulate the working of the stock exchanges and also to regulate the intermediaries and the companies on matters relating to issue of capital, transfer of stock exchanges. Earlier there was dental thereto,

Sir,I would like to recall that it was late Shri Rajiv Gandhiji who wanted to bnna in celain control in fhe functioning of stock exchanges. Earlier there was absolutely no control over stock exchanges and there was control only on capital issue by the Controller of Capital Issues. But unfortunately the Governments which succeeded never brought forward any legislation to regulate these stock exchanges. It is our Government whch thought of regularising the stock exchanges and the Bill was

(Shri K. Rahman Khan) brought. Now not only are the stock exchanges, but the entire capital market is being regulated Dy the SEBI.

Sir, for any growth or development we have to pay a price. The recent securities scam was also a price that we have to pay and rightly the Finance Ministry has, after careful thought, brought this Bill. Basi-qally this piece of legislation nims at empowering the Board with powers to register, regulate and penalties those who are connected with the securities market. The, entire amendment relates to control and particularly Section 15 is very exhaustive in which different violations have been clearly indicated and the penal provisions and the penalties, impossible, have been clearly stated. 1 only hope that while implementing these penal provisions the offi-cens who are untrusted with the job of enquiry and penalising will implement these penal provisions strictly. As has been rightly pointed out by Mr. Raghavji, the penalty prescribed in the Bill is nothing when compared to the crime that may be committed in the capital market. I only hope that stringent penalties including prosecution will be introduced in future legislation because, that the section says that the adjudicating officers should impose penalty after holding an enquiry and if he is satisfied that such a person has failed to comply with the provisions of any section specified in sub-section (1). he may impose penalties as he thinks fit. The maximum penalty imposed is Rs. 5 lakhs. Power has been given to the adjudicating officer to impose penalty, which means he can even impose Rs. 100 as penalty particularly taking into account the crimes committed. It is not right, in my opinion, to give this power to the adjudicating officer to impose penalty as he thinks fit and the legislation should prescribe the minimum penalty and the maximum penalty. Sir, today, the major problem is not the vari-

ous players, in the capital market. I am more concerned about the regulations which SEBI is going to impose on the primary market" because it is market where small investors will be investing their savings. Seeing -what happening in the last three months the primary market, the number issues which are floated for raising capital market, one feels whether there is control at all by the SEBI in allowing anv many issues. carefully if you SO examine the issue of M.S. Shoes which talked about in the entire being country, we should find out who has failed, whether the Securities and Exchange Board of India who has been entrusted with this responsibility has taken sufficient care before permitting a num-•ber companies to issue and raise capital from the market. Doubts were expressed and there were a number of editorials also in various newspapers about many issues were floated, particularly in the three months. Several thousands of rupees of savings were collected from market-Nobody knew how the companies would perform or even what type of they companies were. Financial companies, especially, -were going to the market with premium issues. Of course, later on it was seen that some regulations were brought in. But before that, a number of non-banking financial companies had gone to the market with premium issues. How was that possible all of a sudden? It requires a gareful scrutiny by the SEBI. Another important aspect which has be taken care of by the Finance Ministry and also the Reserve Bank is that the public sector banks should not be allowed to play with their funds in the secondary market because if is the secondary market which deals in speculative transactions. long-term financing institutions, mutual funds the UTI can invest in the securities market or in the secondary market.

should the funds of the But why nationalised banks which are for devtelopmental activity,, which meant for giving loans for the priority sector be involved in the securities market? Thy primary object of the banks is that they should not deal with secondary market or the share transactions. So, I urge upon the Finance Ministry to see that the banks do not deal with the secondary market. No doubt, there are a number of restrictions on the banks to invest their funds in the secondary market or in the capital market. Though there are restrictions, still he banks are utilising their funds i.n secondary market.

Sir, as regards the SEBI, today in eply to the Starred Question No. 103. it is said:

"The SEBI issued guidelines for disclosure and investor protection for governing the issues of security by companies for inter-alia enabling the investors to take in-formeid decisions. The offer dicu-;nentt of companies proposing to raise the capital from the public are vetted SEBI for ensuring adequate disclosure.'*

Sir, 'adequate disclosure' is a misnomer. There is no adequate disclosure. Most of the companies which, are going to the capital market are indulging in activities which are not fair, and the public is not aware of what is going on. Some of the smaller companies which were earlier not having any credibility in the market or which were not listed in the stock exchange ere also now going to the capital market for Bs, 5 crores or Us, 10 crores. All of a sudden they list themselves in the stock exchange and then go to the capital market, raise the capital and make good publicity. They are using the electronic media also, and people are now becoming crazy for investment in the primary market.

Unless the SEBl is careful and vigilant, most of the small investors are going to face problems. Today, the MS Shoes advertised. You can see the advertisement which they look in the electronic media. Various other big issues for Rs. 40 crores and Rs. 50 crores are going in the market. It is the obligation of the SEBI to see that companies are not allowed to raise capital in the market in that way, particularly from the small investors.

(Amendment) Bill, 1995

With these few comments, I welcome the Bill. I support the Bill.

श्रीमती सरला साहेश्वरी : (पश्चिमी वंगाल) धन्यवाद, उपसमाध्यक्ष महोदय । महोदय, 1992 में जब पहली बार एक विद्येयक के जरिये भारतीय प्रतिमृति और विनियम बोर्ड में वैधानिक शक्तियां निहित जा रही थीं, उस समय मी मुझे **पर बोलने का मौका मिला था।** उस समय उस बहस में हिस्सा लेते हुए कहा था कि सेबी ग्रीर कुछ नहीं महज एक पूजी वादी उक्तीयला है । मेरी इस दलील में यह बात थी कि सेबी गटन के जरिये उस शेयर बाजार को न्यायनिष्ठ श्रीर कानुन के अनुसार चलने वाले निकास कारूपदियाँ जा रहा है जो शेयर वाजार मलत पंजीपतियों की सद्देबाजी का मुख्य केन्द्र रहा है। इसके ग्रलावा इस सेबी के जरिये शेयर वाजार के मामले में जो धोखें की टड़ी खड़ी का जा रही थी उसने भी मेरो आपत्ति का एक और कारण था। ग्रीर वह यह या कि इसके जरिए साम लोगों की मेहनत की गाढी कमाई को म्रत्य बचत योजनाम्रों में लगाने के बजाय हमारी सरकार ग्राम जनता की मेहनत की कमाई को शेयर बाजार में खींचकर लाना चाहती है। महोदय, ग्रह्म वचत योजनात्रों में ग्राम लोगें को प्रत्यक्ष तीर पर उपना लाभ नहीं मिलता लेकिन चृंकि इस धन का उपयोग सार्वजनिक करवाणकारी कार्यों में होता है इसलिए उस पर जनता की निगरानी रहती है। लेकिन ग्रगर यही धन सीधे तौर पर प्जीपतियों के हाथों में चला जाए तो जाहिर है कि स्नाम जनता की पंजी के 471

ठगे जाने की गंजाइश ग्रीर ज्यादा बनती जाती है। महोदय, इसी दलील के श्राधार पर मैंने यह कहा था कि "सेबी" नाम की यह संस्था पेंजी के बाजार के खिला-ड़ियों को कहां तक रेगुलेट कर नाएगी। शायव हमारे मनमोहन सिंह जी जानते होंगे कि कार्ल मार्क्स एक उद्धरण अक्सर दिया करते थे। वे पूंजी के खिलाड़ियों को ग्रयने समाज के लिए ही नहीं बल्कि किसी भी समाज के लिए जोंक कहा करते थे। इसलिए उस समय मैंने वाहा था कि यह "सबी" इन पंजी के खिलाड़ियों को कहां तक रेगलेट कर पाएगी इसके बारे में तो मैं नहीं कह सकती लेकिन इसना जरूर कह सकती हं कि "सेवी" क जरिये श्राम जनता की पंजी को शेयर बाजार में खींच लाने की तमाम कोशिशद की जा रहा हैं।

महोदय, जिस समय "सेबो"को वैधानिक ग्रधिकार दिया जा रहा था उस समय भोयर बाजार ग्रंपनी चरम ऊचाइयों पर **पहुंचा हुन्ना था। शेयर बाजार में** हर्षद मेहता और हितैन दलालों के नामों की धुम मची हुई थी। हमारे शासक दल के सीम प्रेयर बाजार की बुलंदी को दिखाकर ग्रक्सर ग्रंपनी ग्राधिय नीतियों के प्रमाण के तौर पर उसे पेश किया करते थे। लेकिन चंद दिनों में ही अब ग्रखबारों में यह खबर छपी कि बम्बई की स्टेट बैंक आफ शंडिया से 600 करोड़ रूपए का घोटाला हो गया और उसके साथ हर्षद भेहता के नाम के जुड़े हुए होते का पता चला तो हमारी सरकार की सार्रा थोथी। म्राधिकः उपलब्धियों के गुब्बारे में जैंत किसी ने पिन चुनो दी हो, वैसी हो गयी । महोदय, पूरा शेयर बाजार तः भडभडाबार गिर ही गया और हमारे देश को लाखों करोड़ का नुक्तान हुआ। तथा स्नामने यह ब्राया कि हमारी पूर्वाका बाजार पूरी तरह से बेडमानों, जालसोजों. महेबाजी भौर चरम आधिक अपराधियों की गिरमा में है। महोदय, हालत क्या थी उस समर किन सो कम्पनी मामली के निदेश की इस बात की सुध थी न है। हमारे वैंकों के प्रक्षिणारी इस बात को लेकर चितित थे यहां तक कि हमारे सार्वजनिक उपक्रमों के बड़े-बड़े ग्रधिकारी शयर बाजार के दलालों के साथ मिलकार जनता की पुंजी पर मौज उड़ा रहे थे, यहां तक कि हमारा वित्त मंद्रालय भी ग्रपनी नींद खराब करने को तैयार नहीं था। हालत यह थी कि ग्रर्थव्यवस्था की इस मुलभूत सच्चाई को भूला दिया गया था कि--

'Cause and effect run from the eco nomy to the stock market and never

महोदय, जहां ग्रायिक क्षेत्र की दमाम पुरानी संस्थायें इस अमुतपूर्व धांधली की मुक दर्शक बनी हुई थी वहां इस सवजात "सेबी" की क्या ग्रीकात हो सकती थी। जाहिर है जैसा कि मैंने पहले भी कहा था कि यह ''सेबी'' पूंजी के बाजार की धोखाधडीयों को छिपाकर तया उसमें रंग-रोमन लगाकर स्नाम जनता की पुंजी को बजार में खींचलाने के प्रलाबा ग्रौर कोई भूमिका नहीं रखती थी और महोदय आज "सेबी" की इस भूमिका से यही पता चला है कि "सेबी" एक नख दंत विहीन सेस्था के रूप में इन तनाम घटना कमों को देखती रही है। पिछले दिनों जब शेयर वाजार की धम मची हुई थी उस समय हमारे देश के ग्राम लोगों की पूजी का धोखेबाजों के हाथों जिस तरह स उपयोग किया गया और इतना है। नहीं हमारे देश की झाम जन्मा की गाढी मेहनत की करोड़ों रूपए की कमाई तो शेयर बाजार में गरी, देश के करोड़ों रुपए ा नक्सान हुआ ले*े*ा इसके साथ **ही** ाथ इसने किस ताह से हमारे देश के मध्यमं वर्ग की संस् ति तक्ष को प्रभावित किया इसका एक ऐना उदाहरणहमारे देश में सामने आया जब स्कूल के विद्यार्थियों से लेकर अध्यापको तक हमारे समाज का हर हिस्सा शेवर वाजार के पीछे दौढ रहा था।

इस संदर्भ में मुझे एक प्रसिद्ध अर्था-भास्त्री' केनेथ गैलब्रेथ का कथन याद ब्राहा है गालब्रेथ ने न्ययार्क में जब 1929 में ग्रेट ऋषेश हुन्नाथा उस समय न्यूयार्कका शेयर बाजार जिस तरह जालसाजों की, सदे-साजों की, सट्टेबाजों की, बैंकों की, वित्तीय संस्थाओं की सांठ-गांठ के चलते जिस

नकली तेजी के साथ उपर उछ और उसके बाद में वह भेयर बाजान जिस तरह गिरा उसका बहुत ही मुन्दर विवरण उन्होंने अपनी पुस्तक "द ग्रेट कैंग 1929" में लिखा है। महोदय, मैं सालक्षेय के उस उद्धरण को यहां पर वहुत उद्धृत करना चाहूंगी, दयोंकि गालब्रेय के उद्धरण से हमारे लिए कई सीखने लायक चीजें हैं। महोदय, गालब्रेय ने जो कहा था वह इस प्रकार है:

"1929 की मिसयों तक शैयर वाजार सिर्फ अखबारों की सुर्खियों में ही नहीं छावा रहा, विल्य वह संस्कृति पर भी छ। गया था। न्ययार्क की मुख्य सड़कों पर हमेशा कोई न कोई ग्रादमी पूरे विख्वास के साथ जेयरों की खरीद विज्ञी पर बोलता हुन्ना दिखाई देता था। वह भविष्य वताने वाला देवदूत बन गया था। न्ययार्क में लोगों के किसी भी जमावडे में हमेशा एक जानकार दलाल या पंजी निवेश का उपदेष्टा दिखाई पड़ता था जो कंपनियों के पूरुष, सिन्डीकेट्स, मर्जर्स भ्रादि की तत्कालीन योजनाओं को ब्रह्मत ही नजदीक से ज्ञानता था ग्रीर इनमें कौन सी श्राकर्षक संभावनायें छिपी हुई हैं इनसे भी वाकिक था।...

उनके कथन बिल्कुल गान्दिक ग्रथीं में ही स्वर्णिम कथन बन गए थे। उनके धोता धकसर कुछ उद्धरण योग्य सुक्तियों को बटोरने वाले लोगों की तरह के ग्राम श्रोता नहीं थे, यितक सच्ची लगन के साथ बिल्कुल तल्लीन होकर उन्हें मुना करते थे। क्योंकि उन्हें यह उम्मीद रहती थी कि उन्हें सुनकर वे पैसा बनायेंगे।"

इसी में उन्होंने फेडिक लुईन एलेन के एक कथन का उद्धरण देते हुए लिखा है कि किस प्रकार उन दिनों घनी लोगों के ड्राइवर अपने कानों को पीछे की सीट पर लगाए रहते थे ताकि उन्हें बेथेलीन स्ट्रीट के बारे में कोई ताजा समाचार मिल जाए, क्योंकि उन्होंने भी उस कंपनी के 50 शेयर खरीद रखे थे। उपसाध्यक्ष महोदय, हम भी सभी जानते हैं कि 1929 के पत्काइ, में जब न्युयार्क का शेयर बाजार

भी पतझड की तरह झड़ गया ग्रौर शेयरों के ढेर मुल्यहीन कागज़ के पत्नों में बदल गए, उस समय यक-ब-यक स्रमरीका के सारे के सारे ग्रखबार तमाम सट्टेबाजों की धांधलियों श्रौर शेयर बाजार के साथ जो जड़ी हुई विभिन्न वित्तीय संस्थायें ग्रौर किस तरह वे नकली कंपनियां बनाकर तमाम धांधलियां कर रहीं थीं उनके बारे में तमाम रोमांचक खबरें छपा करती थीं 1929 के उस कैश का विश्लेषण करने हुए गालब्रेथ ने एक बहुत ही महत्वपूर्ण तथ्य की स्रोर इशारा किया है स्रोर मैं वाहंगी कि हमारे माननीय वित्त मंत्री जी उस ऋर अपनी नजर दें। महोदय, गाल-त्रेथं ने बताया था कि **लेगर बाजा**र के इहने के बाद हो कुछ शेयर दलालों और बैंक मैनेजरों ने ब्रात्म-हत्वायें तो कीं लेकिन इंतने जबरदस्त कैंश के बावजुद शेयर वाजार के किसी भी दलाल की फर्म का दीवाला नहीं निकला था। भारत में उपसभाध्यक्ष महोदय, हमने देखा है कि देश को लाखों-करोडों स्पए का नकसान हुन्रा, इतना बड़ा घाटा लगा, लेकिन भैयर दलाली पर इसका कोई **असर नहीं** है । उपसभाध्यक्ष महोदय, ग्रभी "बिजनैस टुडे" का एक लेख पढ़ रही थी। उसमें बताया गया है कि किस तरह शेयर धांधली के तसाम नामी-गिरामी जो अपराधी थे, उन ग्रपराधियों के जीने के हर्रे में कतई परिवर्तन नहीं आधा है। कहा तो जा रहा है कि इनके खिलाफ तथाकथित कार्यवाहियां की गई हैं, लेकिन मुझे नहीं मालुम क्या कार्यवाहियां की गई हैं: लेकिन उम लेख में यह बनाया गया है श्रीर वित्त मंत्री शायद श्रेच्छी तरह जानते होंगे कि न तो हर्षद मेहता, हिनेन दलाल श्रौर जो भी वड़े-दड़े जैयर दलाल थे उनकी दैनिक दिनचर्या में कोई फर्क नहीं श्राया। **ग्राज भी वे उसी तरह पांच सितारा** होटलों में घुमते हैं। ग्राज भी उसी तरह उनके पास चमचमाती गाड़ियाँ हैं। धाज भी वे उसी तरह जाली फर्म बना-बना कर देश को लुटने का धंधा कर रहे हैं। महोदय, यह अकेला तथ्य इस बात का प्रमाण है कि पूंजी के बाजार के अपराधियों को, शैयर दलालों की धांधलियों तथा इनसाइड ट्रेडिंग करने वाली कंपनी के लोगों की वेडमानियों को रोकने में हमारा

कानून पूरी तरह से असमर्थ रहा है। "सबी" भी इस मामले में कोई अपवाद महीं है । महोदया, अगर आप रोज के अधिक ग्रखबारों – इकानोमिक टाइम्स फाइनेशियल टाइम्स को उठाकर देखें तो पता चलेगा कि "सेबा" और शेयर वाजार के अधिकारियों के जीच में लगातार नोंक-झोंक जारी है। यह उन ग्रखबारी का स्थार्थ। विषय बना हुन्ना है । उपाध्यक्ष महोदय दशा ऐसी है कि जैसे फिल्मी पद-पत्तिकाओं में होरो-हीरोइन के बारे में किस्से छपते रहता है उसी तरह हमारे आधिक अखबारों में श्रेपर बाजार के दलालों ग्रीर "सेडी" के ग्रधिकारियों के किस्से छपते रहते हैं। उपाध्यक्ष महोदय, शेयर दलालों के लिये ग्राज एकमाल मुद्दा यह है कि किसी भी प्रकार क्यों न हो, शेयर बाजार में बदला प्रणाली शुरू की जाय । येम-केन-प्रकेरण और संद्रेबाजी का ऋधिकार ये हासिल करना चाहते हैं। सरकारी प्रधिकारियों में उनकी दलील है कि यदि सद्देवाजी को फिर से शुरू नहीं किया गया, अगर फारवर्ड देडिंग को फिर से शृह नहीं किया ग्या तो शेयर बाजार मजबूत नहीं होगा क्योंकि वह समझते हैं कि सरकार यह चाहती है कि शेयर बाजार मजबूत हो।क्यों मजबूत हो ? क्योंकि शेयर वाजार की मजबतो को दिखाकर सरकार अपनी श्चर्यवस्था को मजबूती के प्रमाण के रूप में पेश करना चाहती है। सरकार इससे पालिटिकल मायलेज लेना चाहती है और सरकार के इस पालिटिकल मायलेज का लाभ दलाल अपने आपको फारवर्ड ट्रेडिंग का ग्रधिकार हासिल कर के करना चाहते हैं। उपाध्यक्ष महोदय, ऐसा नहीं है कि सरकार ने इन शेयर दलालों की मांग को बहुत दुदता के साथ ठुकरा दिया हो। बदला प्रणाली को ग्रव तंक जारी नहीं किया गया है, लेकिन माननीय वित्त मंदीजी जो अभी संशोधन ब्रध्यादेश लेकर आये हैं ब्रीर इसमें जो कांक्ट्रेक्ट रेगुलेशन एक्ट है। उभमें उन्होंने 1956 पर जो स्नापानल ट्रेडिंग पर दोन लगा हंग्रा था, उसको हटा दिया है, यानी एक इंटर-मीडियरी स्टेप के

तीर पर शेषर दलालों को लाली-धाप जरूर पक्षण दिया गया है।

भी अंगेश देसाई (महाराष्ट्र) अध्यानल का विरोध कर रहे हैं क्रीकर्स।

श्रीमती सरला माहेश्वरी : आप्यानल का विरोध नहीं कर रहे हैं, वह फायर्ड देखिय चाहते है। इसलिये मैंने कहा है कि इंटरमीडियरी स्टैप के तीर पर इसकी दिया गया है।

THE VICE-CHAIRMAN (SHRI V. NAPiAYANASAMY). No. no your time is over.

SHRMATI SARALA MAHESH-WARI; I will take five, ten minutes more.

THE VICE-CHAIRMAN (SHRI V. NARAYANSAMY): No, I will not allow it.

SHRIMATI SARALA MAHESH-WARI: Only five minutes more.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY). Not five minutes, but only two minutes.

श्रीमती सरसा बाहेरवरी : उपसभाष्यक महोदय, में जब यह बात कह रही थी तो मेरा यह उद्देश्य था कि आज जब हम "सेबी" को एक प्रभावशाली संस्था का रूप देना चाहते हैं और "सेबी" को प्रभावशाली रूप देने हैं लिये यह प्रध्यादेश लेकर अध्ये हैं तो मैं यह चाहती हूं कि क्या सरकार इस बात की घोषणा करने के लिये तैयार है कि वह किसी भी मायनले में फारवर्ड ट्रैडिंग को शुरू महीं करेगी । वह हमारे शेयर वाजार को सट्टेबाजी और जुआरियों का अड्डा नहीं बनने वेती 🤄 फिसी भी हालत में बदला प्रणाली को शुरू नहीं करेगी तथा कृतिम ढंग से शेयरों की कीमतों में उठा-पटक करने वाली सट्टेबाजी की कार्यवाही का दहता के साथ दसन करेगी।

1995

उपसभाध्यक महोदय, हमार देश के छोटे-छोटे निवेशकों की सुरक्षा के लिये एक यह वहुत ही जरूरी कदम है। शेयर धांबली पर जे.पी.सी की रिवोर्ट के दूसरे खंड में जिसमें कि परिशिष्ट की स(मर्ग) को सकलित किया गया है, मैं 22 জলাই 1982 के श्री रामनिवास मिधी के श्री प्रणव मुखर्जी को लिखे भत का देखी रही थी। में श्री मिधी जी के अब को यहां दोहराना चरहती भाननीय वित्त मंत्री जी की महायदा के लिये ताकि वह निर्णय लेने स पहले इस वात को देखें। उपाध्यक्ष महोदय, श्री रामनिवास मिर्धा ने 22 जलाई, 1982 को श्री प्रणव मुखर्जीको पत्न लिखा था और इस पत्न में उन्होंने कहा है कि-

The Government should firmly step in to curb unhealthy speculation and it should not हैं। give in to the demand that curbs on forward मंत्री यह कह रहे हैं कि विदेशी पूंजी trading 'be removed because it would only निवेश हो रहा है, विदेशी भंडार बढ़ make legal the pernicious practices that रहा है, तो मैं वित मंत्री महोदय को यह obtain at present- Stringent measures are necessary to stop the iot in stock exchanges."

इसी पता के जवाब में प्रणव मुखर्जी ने धह कहा था कि-

'The basic issue is that the stock exchange must be regarded as a public intitution rather than privah- body of brokers.'

उपस्ताइपक्ष महोदय. मैं यह जानती हूँ कि सरकार ने बदला प्राली या इस तरह, की कोई प्रणाली शुरू करने के बारे में एक तीन सदस्यीय स्थायी कमेटी का गठन किया है, लेकिन इस कमेटी की अधा रिक्स डेशस हैं, यह **हमें** माल्म नहीं है। यदा नहीं यह वदला प्रणालके को शुरू करने के लिये ही किया गना है ? मैं जातना चाहंगी कि इस कमेटी ने क्या रिक्रमङ्गेशन दी हैं । उपाध्यक्ष. महोदय इस संदर्भ में में यह कहना चाहुंगी कि शेयर बाजार को मजबूत बनाने के तर्क के आधार पर सन्कार को कोई

निर्णय नहीं लेना चाहिये कि उसके निर्णय कः **ब्रिधकार सिर्फ यह हो कि हमें** शेयर बाजार को मजबूत बनाना है। महोदय, इसी संदर्भ में में ऋाज की दुनियां में पंजी बाजार की जो स्थिति है उसके संदर्भ में दो-चार शब्द कहना चाहूंगी। ग्राज हमारा पुंजी का बाजार कोई संरक्षित बाजार नहीं रहा है। ग्राज बाजार के सबसे महत्वपूर्ण खिलाई। है बड़ी-बड़ी विदेशी कम्पनियां ग्रौर विदेशी सद्देबाज लोग । यह विदेशी तत्व ब्राज हमारी अर्थव्यवस्था पर कैसा कहर बरपा सकते हैं, यह तो हमने शेयर धांधली के समय में विदेशी बैंकों की भिमका के संदर्भ में देखा है।

महोदय, स्राज दुनियां के स्तर पर वित्त वाजार में ग्रसंख्य हर्षद मेहता भरे हुये पड़े हैं। हमारे यहां कूल पूंजी निवेश में जो पोर्टफोलियो इन्वेस्टमेंट रहा है ग्रौर बार-बार हमारे विस श्रागाह करना चाहंगी कि जो पोर्टफोलियों इन्बेस्मेंट हो रहा है, यह पोर्टफोलियो इन्वेस्टमेंट करने वाले कौन लोग हैं. इनकी तरफ बहुत सावधान रहने की जरूरत है । दनियां के पैमाने पर इस बात को नोट किया जा रहा है कि पिछले दो-तीन दशकों के ग्रन्दर ही श्रन्तर्राष्ट्रीय वैकिंग की भूमिका में काफी एक बड़ा गुणात्मक परिवर्तन हुन्ना है। 1960 के दशक के मध्य तक इंटरनेशनल बैंकिंग की भूमिका विश्व वाणिज्य में सहायता देने की भृमिका हुआ करती थी, लेकिन ग्राज इस देख रहे हैं, बहुत से ग्रर्थशास्त्री महोदय भी इस बात को कहते म्राज इंटरनेशनल वैकिंग की भमिका सेल्फ जनरेटिंग फाइनेशियल बप की भूमिका हो गई है।

महोदय, ग्रस्तर्राष्ट्रीय वैकिंग का यह नया रूप दरअसल आकस्मिक नहीं है। सच्चाई यह है कि अन्तर्राष्ट्रीय वैकिंग के इस रूप में फाइनेंशियल स्पंकुलेशन, मेनुपुलेशन की तमाम चीजें छिपी हुई हैं। पूरी पंजीबादी ग्रर्थक्यवस्था भारी 479

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मंदी का शिकार है. लेकिन दित्त बाजार में हम कुछ ग्रौर देख रहे हैं। जब हम श्रपने बाजार पर विदेशी नजर डालते तो कुछ ग्रौर पाते हैं। यह जरूरी कि हम ग्राज जब निशम बना रहे कि हम इसको रेगलेट करेंगे तो हमें इस अन्तर्राष्ट्रीय वित्त बाजार को जरूर कि उसमें क्या विकास चाहिये हो रहा है। सच्चाई यह है कि पश्चिम की लडखड़ाती हुई अर्थव्यवस्था, इस प्रकार की जितनी सट्टेबाजी है, उस ग्रर्थव्यवस्था पर प्रभाव रही डांल समय की घंटी) उपसभाध्यक्ष महोदय, में खतम कर रही हूं। श्रभी हमने मार्गन एंड स्टेनली के मामले में देखा कि किस से सुनियोजित ढंग से मार्गन एंड ने स्टेनली शेयरों के दाम को श्रपने म्रौर ढंग से फिर वढाया योजनाबद्ध शेयरों को इतना नीचे गिरा दिया और हमारे ग्राम निवेशकों को एक प्रकार से श्रंगठा दिखा दिया । इसलिये यह हमारे बहुत अरूरी चीज है कि हमारे लिये वित्त बाजार में जो बड़े खिलाड़ी हैं, उनके िक्रियाकलापों पर हम नजर रखें ।

उपसभाष्यक्ष महोदय, ग्राज जब इस जरिये हमारे वित्त मंत्री चाहते हैं कि सेबी को रेग्लेट करें तो मैं यह कहना चाहंगी कि श्रयर सेबी जरिये श्राप पंजी के बाजार को. वित्त के बाजार को कोई नियम से जलने वाले निकाय का रूप देना चाहते हैं तो इन तमाम चीजों पर आपको गौर करना होगा ग्रन्यथा ग्राप सेवी को चांहे कितने ही श्रधिकार दे दें सेबी एक गहज पंजी वादी दकोसला, एक धोखे की जीज ही रहेगी जो हमारे भ्राम निवेशकों को बचा नहीं पायेगी, इस पूजी के, वित्त के बाजार में उनके हितों को हमेशा इसी तरह से खिलवाड किया जाता रहेगा, एक स्कैम नहीं वरिक कई-कई स्कैम, जिसकी संभाव-नायें हम हर रोज भ्र**खबा**रों में देख रहे हैं, उन संभावनाम्रों को हम टाल नहीं पार्थेंगे ।

इन्हीं शब्दों के साथ में ग्रपनी बात ्समाप्त कस्ती है।

VICE-CHAIRMAN (SKRI V. NARAYANASAMY): Shri Mool Chand Meena, not here, Shri Jagesh Desal.

SHRI JAGESH DESAI; Vice. Mr Chairman, Sir, I was listening to the speenhes of Shrimati Sarala Mahesh-wari and other colleagues. I want to make one thing very clear to them that it was the late Rajiv Gandhi who wanted that there should be some regulatory system for the stock Exchanges, and an idea was mooted when he was the Finance Minister I think that some spade work was done, some dacha as prepared. In the meanwhile, we have lost the elections and the Janata Dal came into power. Those who are talking about the security system today were not having any regulatory system in the Stock Exchanges, in the financial sector during their regime. For two years, they could not do anything. When Dr. Manmohan Singh took over as the Finance Minister, the first among so many good works he has' done was a fundamental change in the financial sector. He has introduced a regulatory system. He gave teeth to the SEBI. Today, when you see the clippings of the newspapers, when this Ordinance was promulgated, every newspaper has applauded his effort and said that the SEBI has been given teeth by this Government After the SEBI has been given powers, in the primary market there was an investment of Rs, 6,000 crores in the year 1992-93. In 1993-94, it was more than Rs. 12,500 crores. That meats a growth of 170 per cent. Why? Because people felt that the SEBI was there to safeguard their interests.

Regarding Mutual Funds, 5f I remember the figure correctly, there are 21 Mutual Funds. They control funds amounting to Rs. 84,820 crores. Out of this fund of Rs. 64.820 crores, 81 per cent was controlled only by the

UTI. Now, the UTI has been bro-ught under the jurisdiction of the SEBI. This is what the resent Government has done because there were many complaints against the UTI also. Now, brokers nan be asked to submit any document. The SEBI can summon them to submit any document to verify whether they are behaving properly or not and that they do not play any mischief.

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Secondly, the SEBI has been given powers to amend the regulations without the approval of the Govern-me it an autonomy has been given Oh SEBI. That is why now there is more confidence; in the minds of the peple. They have a feeling that .he SEBI would look after their interests. In 1992, there was an investment of Rs. 6,000 crores in the primary market. Now, it has gone up to Rs. 12,000 crores.

In January, 1993, there were 10 Foreign Institutional Investors. What was their investment? Their investment was only Dollar 0.2 million That means, about R6. 6 crores. In January, 1993, the FIIs were 136. Their investment in the secondary market was Dollar 1,231 million. That means about Rs. 5,000 crores. In December, 1994, it has gone up foreign investors have the confidence foreign investors have the confidenne that the Government of India is there to monitor the business in the Stock Exchanges and the financial sector; otherwise they would not have come to this sector.

At the same time, I would also like to caution the hon. Finance Mi-nlser on two or three aspects. With this financial power, FIIs or Mutual Funds should not be allowed to play with the price of shares. In the past, this has happened. When I was going through newspapers I saw one good feature about the SEBI. After the SEBI came into the picture. after it has been given teeth what was the behaviour of the share prices in the

Stock Ebenhange? I would like to plact this fact before the House. In April, 1996; the senset w.s.x2,205. In-December, 1993, it was 3,302. There wag a tremendous rise in the share prices perhaps because of speculation Or some other reason. But if you see the picture in 1994, it is quite bright. I am happy to place the picture before the House. In April, 1994, the Sensex was 38215. By December, it only rose to 3950. That means the share prices were stable; the SEBI was doing very good work. They were monitoring it. That is why there was not much fluctuation in the Prices of shares. But, recently, the trend is quite the reverse. We are seeing fluctuations daily. The share prices are not linked to the Intrinsic value of the assets of the company whose shatres are held. The fluctuations are because some big investors or mutual Fundg or foreign interests are playing with the prices of the shares. That is what the

> e held. The fle e some big inv

Finance Minister had to look into. But he has now given all the powers to the SEBI. The SEBI has to function properly now. I will not find fault with the Finance Minister. As regards the functioning of the SEBI. Most of the powers, even the power to levy penalty, have been given to the SEBI. Now the SEBI has to behave and must see that all the brokers and others behave properly. The confidence of the people who want to invest in the share market has to be restored.

I am happy to see that all such actons are taken. All the newspapers have applauded them. Now the SEBI should act with a very strong hand and see that speculative transactions are totally eliminated

Then the hon. Member talked about auction. Who is opposing it? The brokers want, the "badla' system to be continued and the Government has made it very very clear that it 1s not going to allow it. We have to

see that speculative transactions of this kind are not allowed, that carry forward transactions are not allowed. It was in December, 1993 or thereabouts that the 'badla' system was banned. The earlier transactions have also to be liquidated in a phased manner. Those who want to play with the prices of shares should not be allowed to do so. At the same time, genuine investors must get the correct information. For that purpose also the SEBI has to look into the details. Then only shares should be issued so that those who want to invest can know to what extent there is risk.

I am very happy with this amendment because it will definitely improve the system. There will be better monitoring, instructions and better control which will help us to regain the lost confidence of the investors. That will help us to generate resources for our investment which will help-increasing production of goods. More production of goods will definitely bring down prees. That is the only way. Only by more production, you can bring down the prines. Otherwise, if there is a shortage of goods, then the prices are going to increase.

With these words, I support this very, very good Bill. I am sure that the whole House will acclaim this Bill. This will help our financial system and the share market will behave properly and ultimately the people of the country will gain out of it. Thank you.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Viduthalai Virumbi. Your time is eight minutes.

SHRI S. VIDUTHALAI VIRiUM-BI (Tamil Nadu); Mr. Vice-Chair-man, Sir I rise to oppose the Securities Laws (Amendment) Bill, 1995 on so many counts. To cover all the points I have to, within the short lime at my disposal, will be a race against time. However, I will try my best to stick to the time-limit.

Even though the Ordinance regarding the provisions of this Bill was promulgated in January, practically the provisions of the Bill are in force since March 11, 1994. I quote page 63 of the Economic Survey;

"On March 11, 1994, SEBI decided to permit carry-forward facilities in specified shares in these exchanges under framework of transparency and effective regulation. The new trading system proposed by the SEBI envisaged that all stock brokers would be required to pay and settle their net positions at the end of the settlement period...."

This clearly shows that even though the Ordinance was actually passed in the month of January this year, this has been in practice since 11th March, 1994. Therefore, after the Ordinance has been promulgated it is a new thing so far as this Ordinance is con. cerned.

Then there is another lacuna in the Bill. So far as this Bill is concerned, it has dealt with the options trading and has given more autonomy to SEBI. Now, they need not get permission from the Government to change the regulations or other things. The corporate sector, to some extent has been put under the control of SEBI. The trading halls can be opened further. The errant brokers can foe brought to book. All these things were there. But in spite of this, what I say is this. As far as the issuance of capital and other issues are concerned, under section 11(2) (b) of the SEBI Act, there, is control of working of the market. The intermediaries are already controlled by that. Regarding the working of the market when the intermediaries can be controlled under section 11(2) (b) of the Act, then automatically, the issuance of capital is also part and parcel of the working of the intermediaries, then what is the necessity of overlapping? I want to know this[Shri S. Viduthalai Virumbf— Coiitd.]

Then regarding the share transfer, I would like to know under section 22A(3) of the SCR Act, whether it is a fact that a company may refuse to transfer its securities in the name of a transferee; if it is so, whether it would become null and void after this. If it is not, then why has it been left in the SCR—Section 22A-(3)? I want to know this.

Regarding the insider trading for the insider trading, the maximum penalty is Rs. five lakhs. Do you think that this amount of Rs. five lakhs will be considered by people like Harshad Mehta? They will simply throw it away. It is a leniency shown to the blackmarketeers.

Then, Sir, under section 81 of the Companies Act, the issuance of capital is being controlled by the Companies Act and then the DCA. Then the registration of the shares transferred is done under section 82 of the Companies Act. Sections 81 and 82 are already regulating the issuance of capital and the transfer of shares. Now, we have inserted some other section in the Securities Laws. (Amendment) Bill, 1995. I want to know whether this section is already there in the Statute book. If it is so, will it not lead to duplication? Will you see to it that it becomes null and void? If it is not so, than there will be a clash between the DCA and the SEBI. I want some categorical reply from the Minister to this question. Apart from this there are so many issues that we have to deal with. The real issue is not the issuance of capital or the transfer of shares. The real issue is something different. In order to illustrate this point, I quote from "The Hindu" dated 27th January, 1995. For quite some time now—and this period predates the start of the current liberalisation programme—the stock markets' movements have kept a large section of our opinion makers enthal-led. During the early 1980s, for ins. tance, the first tentative steps at inviting non-resident Indian participation in the Indian capital market were taken. The importance of the capital market as a means of attracting the substantial savings of overseas Indians came to be realised. Indian companies started targeting them for their capital issues and the success or failure of some share offerings was directly attributed to this (at that time only) external source for such funds. Obviously, in the reform era many players from more outside-chiefly the foreign institutional investors-have been held to be primarily responsible for the recent swings in the market place." The foreign institutional investors are the real players in the stock market and the swing is because of them. There is no section in this Bill which can regulate the behaviour of those people. Instead of that, what I find from the Economic Survey 1994-95 is that 286 foreign investors had been allowed. At page 65 of the Economic Survey, it clearly says: "Foreign Institutional Investors allowed access to Indian capital markets on registration with SEBI. FIIs have been registered by the end of January 1995." Actually, "The Hindu" has accused that for the swing in the stock foreign investors are market, the real cause. You are allowing them expand their base. There is some pressure. There is some pressure. You have succumbed to the pressure exerted by the multinationals. That is the accusation we have levelled from the very beginning multinationals started entering when India. Now it is being proved. Not only that. To make the implementation of liberalisation policy more speedier, you should see what tjhey are doing'. I quote from the Annual Report for 1993-94, page 28:

"World Bank Assistance; fast Disbursement Operations: A \$ 300 million External Sector and Investment Liberalisation Programme Loan was negotiated with the World Bank in May, 1993."

[Shri S. Viduthalai Virumbi— Contd.]

It is only for the liberalisation programme that they are giving loan. I would refer to page 29:

"Financial Sector Adjustment Loan: A \$ 300 million Financial Sector Adjustment Loan from the Asian Development Bank was negotiated with the Bank in 1992, This was also a two tranche operation of which the first tranche of \$ 100 million was drawn in 1992-93. The second tranche has to be drawn in June 1994, subject to further progress in our Financial Sector Reform. The main features of this loan include phased reduction in the Government's impounding of bank deposits through reduction in the SLR and CRR requirements, simplification of the interest rate structure, moving towards more market-oriented interest rates on Government Securities, introducing competition in the Banking system through entry of new private sector banks and instituting bruden-tial and accountingnorms for the banks. Meanwhile, discussions are also being undertaken with the World Bank for another Financial Sector Adjustment Loan with them which will be a fast disbursing operation."

In other words, since liberalisation is taking place in our country, the Asian Development Bank is ready to give a loan of 300 million US dollars for all these things—Sir CRR, simplification of interest rate structure, moving towards market-oriented interest rates, opening the private sector all these things—SLR CRR, sim-means that we have taken more than 340 million dollars from the World Bank, from the Asian Development Bank, only to compromise the policy that was actually pursued by Smt. Indira Gandhi, our late lamented Prime Minister. This is the charge I put forth against the present Gov-

ernment. You have deviated from the path that has been shown by the framers of the Constitution. Our late lamented Prime Minister had to protect the Indians again and again. But unfortunately you have opened the gate for foreign companies like East India Company to come over here and sit on us. This is not merely an amending Bill. That is what I feel, Sir. Even though some sections are shown as if they are going to regulate it, it is not going to be regulated. So also the lacunae in the Bill. The policy Itself is wrong Therefore, you have decided to go according to the will of the multinationals, the will of the United States and the will of the capitalists. You please go, go out of this Parliament.

Thank you very much, Sir.

THE WCE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Guru-das Das Gupta.

SHRI GURUDAS DAS GUPTA: Sir, I may need a little more time.

THE VICE CHAIRMAN (SHRI V. NARAYANASAMY): With the permissible limit time will be given to you.

SHRI GURUDAS DAS GUPTA: (West Bengal); Sir, let me put in the beginning¹, a question; Why did this amendment become necessary? Obviously, the declared intention of the amendment; is to give SEBI more power. Let me again put two questions: Why should we give SEBI more power? Has the power, that the SEBI already has, been used at all? In my opinion, this is an attempt to mislead the pubdic opinion, Including the Parliament. It is a pretension to give more power to SEBI with the mandate that the additional power should not be used, because the

Government believes, the Fin hon. ance Minister believes, that the mar ket mechanism will have its own na tural normal adjustment to correct the market aberrations. Since he has faith. supreme faith, in the market mechanism. I think, he believes that there will be natural[^] normal and spontaneous adjustments if there incorrec tion in the market behaviour. Why am I saying so? I would like the hon. Finance Minister to kindly let us know what actions the SEBI had taken in the recent period, not in the distant past. What action has the SEBI taken in the recent period to correct the E'berrations that appeared so palpably in the money market? Yes, there has been an action. Let me say that I commit a mistake by saying that there has been an action. The new Chairman, within 24 hours after assuming the office, had constituted a committee. That is the action which is on record. What, was the mandate that the committee was given by the Chairman? The. committee was asked to produce, within 10 days, its own opinion whether badla should be reintroduced or not. Who are the people? Who are there on the committee? The committee included hon. Members of the former Joint Parliamentary Committee who are present in the Houese, you kindly remember. Among the three members, one was Mr. Mayya. Who was Mr. Mayya? Mr. Mayva was the Executive Director of the committee that managed or mismanaged the Bombay Stocn Exchange when the securities scam came to surface. Therefore, the composition of the committee clearly indicates that the Chairman of the SEBI had an intention in mind. The intention was clear that there should be a recommendation whether badla should be reintroduced or not. You also know that the present Chairman of the SEBI was the Additional Secretary in the Ministry Finance¹ looking after banking and was also the Deputy Governor of Reserve Bank of India, Therefore,

the present Chairman of the SEBI, by dinet of his position, not mentally I should say, is very close to the Ministry of Finanne. That closeness must have given him the bit of the mind of the masters of the Ministry of Finance. He must have got the inkling of what is there in the Ministry of Finance.

SHRI JAGESH DESAI: It is very unjust and unfair.

SHRI GURUDAS DAS GUPTA: It is totally uncharitable. It has to be uncharitable because the movement of the SEBI has not been challenged.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Gurudas Dps Gupta... (Interruptions,)

SHRI GURUDAS DAS GUPTA: I have got my own conviction. I am just going by my own conviction. . (Interruptions).

SHRI JAGESH DESAI: That does-not mean that you can level this typs of allegations. You should not speak like this.

SHRI GURUDAS DAS GUPTA: No, no. Who has made an allegation? This is not an allegation on the integrity of the person. This is my assumption from the behaviour of the new Chairman of the SEBI. (Interruptions) ...

THE VICE CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Gurudas Das Gupta... (Interruptions)...

SHRI GURUDAS DAS GUPTA: I know him more closely than many of my friends here. (*Interruptions*,)

THE VICE-CHAIRMAN' (SHRI V. NARAYANASAMY): No, no, Mr. Gurudas Das Gupta. (Interruptions) ... I am not saying about that. You had raised it yesterday morning Zero Hour.

SHRI GURUDAS DAS GUPTA: Not the same facts.

VICE-CHAIRMAN (SHRI V. NARAYANASAMY): You had raised the same point yesterday while speaking on the IDBI Bill.

SHRI GURiUDAS DAS GUPTA: I am not going into that.

THE VICE: CHAIRMAN (SHRI V. NARAYANASAMY): Now you are raising the same points on this Bill,

SHRI GURUDAS DAS GUPTA: I am not going into that. I am only saying that the SEBI is moving with a predetermind intention.

SHRI JAGESH DESAI; That means you are talking about the Finance Minister, You mean that only.

GURiUDAS DAS No, I have not. Sir, I am very stra in my argument. Whatever SEBI Chairman had the the **SEBI** whatever mandate man had been given, if at all a man is given, it is very clear how, within 24 hours of his assuming offi ce, he could appoint a committee that too with a person who was there Board of Bombay on the Stock change when the securities scam That is not the came to light. only point. The dtcision to appoint a mittee, was taken by the Chairman without consulting the Executive That is my information is that the committee was csnstituted hv Chairman without consulting the other members of the Executive Com. mittee. I am open to correction. The Finance Minister is here. him correct me. I don't have this This is my apprehension. 5-00 p.M.Within 24 hours

assuming office, the new Chairman of the SEBI appointed a Sub-Committee that included Mr. Mai ya, one of the persons, who was there to manage or mismanage the Bombay Stock Eixchange when the scam came to surface and that, too without consulting the other members of the Board. It it is aminisauation, I am helpless.

[RAJYA SABHA]

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Gurudas Das Gupta, are you sure about the fact which you are referring to?

SHRI GURUDAS DAS GUPTA: Yes, I am sure. I can substantiate it.

Now, I come to another point. I would like to "know from the hon. Minister what action the SEBI has taken in the recent past. The lead managers, who are merchant bankers, who had confused the people, who had put up false prospectuses while inviting subscription, have not been taken to task by the SEBI. There are innumerable instances of false prospectuses being doled out by the merchant bankers. It is known to the people Am I to believe that the falsification of the prospectus was not known to the SEBI? If it was so, why was no action taken? Secondly, in the case of M. S. Shoes, the merchant banker of the Punjab National Bank, in the case of new issues, had closed down the new issue before the stipulated time. The stipulated time was 10 days. The new issue was closed within four days when it was under subscription. Let me know from the hon. Minister of Finance whether he believes that this action on the part of the merchant banker connected with the Punjab National Biank whom he described only yesterday as one of the finest nationalised banks of the country, was a violation If it was a violation, then what action has he taken?

Now, the SEBI is having more powers. The Department of Company Affairs has given some powers to the SEBI. I would like the hon. Minister to just tell me about a single case when the new power that has been given to the SEBI, has been made use of. Just give me a single instance. In the case of stock exchanges the responsibility of

SEBI was to discipline the stock exchanges. The proof of the pudding is in the eating. After making a careful analysis of the functioning of the stock exchanges either in Bombay or in Calcutta, let the hon. Finance Minister tell the House that there has been a decline in The corporate delinquency, there has been a decline in the volume Of delinquency. I am not going info all the facts. In Bombay, it was a known truth why are settlement could not be reached. It was a known fact. Was any notice issued by the SEBI to the Management of the Bombay Stock Exchange? Was any broker suspended? Was any threat given to the Management of the Bombay Stock Exchange that the Committee will be disbanded if you don't curb or if you have failed to curb the delinquency? What role has the SEBI "Been playing? I would like to know this from the hon. Minister. As an economist, I have full faith in him. Let him tell the truth. What action has he taken in the recent period? Sir, that is not all.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Now, final point.

SHRI GURIUDAS DAS GUPTA:' Sir, here are many points. Since I have been challenged, let me give more facts. Please allow me to make my submission.

THE VICECHAIRMAN (SHRI V. NARAYANASAMY): Mr. Gupta, you have to be brief.

SHRI GUMJDAR DAS GUPTA: Sir, they have allotted four hours to this Bill. We started at 3 o'cdock.

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THE VICE-CHAIRMAN (SHRI V. NARAYANASAMYN): These four hours are not for the CPI. The CPI has been given five minutes^ Your party's time is Ave minutes. You have to confine yourself to your party's time.

SHRI GURIUDAS DAS GUPTA: Sir, a know my limitations.

THE VICECHAIRMAN (SHRI V. NARAYANASAMY): Mr. Gupta, please be brief and conclude.

SHRI GURUDAS DAS GUPTA: 1 request the hon. Chairperson and the House to allot me some more time.

THE VICECHAIRMAN (SHRI V. NARAYANASAMY): I can give you a reasonable time.

SHRI GUBUDAS DAS GUPTA: That is not all, Sir.

THE VICECHAIRMAN (SHRI V. NARAYANASAMY):'Mr. Gupta, you will have to be brief.

SHRI GURUDAS DAS GUPTA: Sir, I am very brief and I am not repeating a single point. Sir, that is not all. The Bombay Stock Exchange is allowing bunching of settlements. The bunching of settlements, the Bombay Stock Exchang'e is allowing. Who is to take care of it and how? Why do I accuse the Ministry of Finance? Why? Because they have a representative. After the scam we were told that SEBI was set up. An all powerful financial authority was set up to discipline the whole financial system. Has SEBI lived up to our expectations? There are reports, ominous reports, that Mr. Harshad Mehta is back in the market. He has been doing business there through nomi nee-brokers. These are serious reports Who is to probe? There is a report that Mr. Harshad Mehta, in collusion with nominee brokers, has been rigging the prices of a select number of shares in the country. This is hapen-ing because the black is being utifisu ed. Unaccounted funds are being utilised. Therefore, the point is, what action has SEBI taken against the brokers who are manipulating, the prices? What action hag SEBI taken against the brokers who rigged the prices? What action has SEBI taken

[Shri Gurudas Das Gupta]

to initiate discipline in the transac. tions at the premier stock exchange of the country? Not a single action has been taken. Therefore, to me SEBl is an ornamental entity, a regulating agency which hardly does it not regulate? It does regulates. Why not regulate because there is a lack of will. This is what I accuse the Government of. There is a definite lack of will. A unit has been set Power has been given and power is not being utilised. Brokers are rigging the i prices of individual shares to the benefit of individual clients and SEBI has been instrumental in allowing the rigging of the Bombay Stock Ex-ehange index through its inaction. There are many other such instances. Can I name the most important industrial house of the country? It is well known that of Reliance shares had the price been What rigged. Everyone knows it. What action was taken? aetion was taken against galloping delinquency the that continue in the Cal-cuta Stock Exchange? Α sub-corn-mitee SEBI had prouced a appointed by the report, a long time back and the report spoke of growing delinquency, default in payments and default in settlements. What action has been taken? May I give you an instance! The Executive Director of the Chairman and Exchange, instead Stock of the delinquent brokers, was disciplining sound begging for money from big industrial houses to bail out the defaulters from their distress. If thieves are given the responsibility enforce law in the country what happens? Sir, I speak with a heavy heart. There is no reason on my part. There can be no reason. I have the greatest regard for Dr. Singh. There is no animosity. I still believe that he is a person who has credibility. But why is this being done? It is being deliberately done to bring about hyper volatility in the stock market, to give a wrong signal to the world so that hot mo.

comes to India and international speculators can also play their role. This is not my charge. This is my honest understanding. If this thing is allowed to continue, despita SEBI being setup, what is the use? What is the use of giving more powers—the power that will not be used, the power that has never been used? It has no will to use that power. That is why I say that the par-iiament is being misled. We are being duped. It is a pretension. Some more power is to be given when the power already given is not being used! This is a serious thing that is going on in the money market. I do not have any shares. But the point is, if delinquency is allowed to prevail in the money market, the systemic reform which the hon. Minister of Finance would like to introduce-he is very fond of systems- the system that he would like to reform is going to be deformed by the default that the Minister of Finance, at the moment can be accused of.

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): Sir, 1 am very grateful to all the hon. Members who have taken part in this debate. At the outset, I would like to seek the indulgence of the House and explain why it became necessary for us to issue an Ordinance. Shri Viren J. Shah raised this issue. Several other Members also raised this issue. As my esteemed colleague, Shri Jagesh Desai, has mentioned, it is certainly true that the SEBI has been in existence for some time. But before our Government came into office, the SEBI was merely an advisory body. At that time, we thought that it should be given a statutory backing. And when we gave it a statutory backing, we had no food-proof model to follow. It was a case of learning by doing. There were also certain powere whinh were vested in some other

antites and, we felt that it was necessary to hasten... (Interruptions)

(SHRI VIREN J. SHAH (Mahara-shtra): You could have taken securities and Exchange the Commission of the United States as a model.

SHRI MANMOHAN SINGH: T thought that the United States Commission could not be a complete model; there were several other models. Therefore, this was a case where we had to learn by doing it step by step. As we gained experience, we felt that certain more powers could be given to the SEBI And it was in this process that we had to have consuu itions with the Department of Company Affairs and the Department of Legal Affairs. When consensus was ready, we were then In a position to bring forward a Bill. On the question of why we did not succeed, I don't want to go into the history of what happened in Parliament. There was a certain urgency because there was nervousness in the capital being insulated capital market market is insulated from the rest of the being world, I think one has to recognise that today the world financial institutions are being integrated at a pace which was unthinkable ten years ago and we Cannot be an exception to this ride even if want we we felt that it was necessary to strengthen the Securities and Exchange Board of India and to give it powers. In fact, several hon. Members have referred to the case of the NHB. That is a telling example as to why it was necessary to give the SEBI more powers, to police the issuance of capital. "What was done earlier was that the SEBI was given powers over the other intermediaries. the SBBI's powers vis-a-vig the But corporate entities as regards the issuance of capital were not, I think, precise. They were not backed by an adequate sanction. This Ordinance.

which we seek to convert into a Bill, is something which gives the SEBI adequate powers to precisely monitor, supervise and penalise. Now, some powers of penalising were there with the SEBI otherwise also. But these powers were extreme powers, namely, to suspend the licence of a merchant bank or a broker and to cancel the licence of one person, it becomes an extreme consequence of the whole system. Therefore, such extreme measures have to be really taken as measures of the last resort. Therefore, we felt that it was to have a system of monetary necessary penalties in addition to the extreme powers that were given to the SEBI earlier, namely, suspending or cancelling the membership of the various intermediaries in the capital market, Sir, Dr. Blplab Dasgupta and several other Members have praised the role of the SEBI and what the SEBI has done. As I mentioned, the SEBI has got some statutory powers only in 1992. I am not that everything is well with our regulatory system. There is immense scope for improvement. We have to improve. But we have also to recognise that we have to do what we wanted to do: to give more powers to the SEBI to make it responsible, to supervise effectively the capital markets. If we don't do that, I think that Would not be a service to our country. Whether we like it or not, in the years to come risk capital is going to play a lot more important role in the development of our country than ever before. Our capital mar' kefs have to perform that function much more effective than they have done so far. The capital market has come of age today. More and more resources are being mobilised through the capital market and it is necessary for the investors' protection that as much as possible is done to see that the functioning of our capital market is effective, is so transparent that it protect the investors

[Shri Manmohan Singh]

to the extent that it can. Having said this, I would like to say that there is no system in the world which can prevent fluctuations in the stock-markets. All over the world, stockmarkets fluctuate. These are markets characterised, by risks. There is no foolproof method of preventing certain amount of speculation. But we can minimise the aberrations. Those who go to the capital markets, I thin must da so with the clear knowledge that there are limitations to prevent the aberrations. For example, in Singapore, there is a very tight monitoring system. Yet we saw, for example, the Barings happenings. We have in France a nationalised banking system. One of the topmost nationalised banks, the Frederick Louis, for example, is in dire difficulties These things happen. Therefore, it is not proper to, judge from one or two imperfections. Here I am not going into the case of MS Shoes. Obviously, this is a case where the Bombay Stock Exchange has to account for certain things. Now the SEBI is looking into this particular case and whether it has done right things or not. This by Itself does not establish that) we don't need these powers for the SEBI. I think what we have done is the right way to go about a task. Without these powers, the SEBI would not be able to function effectively. And then, the SEBI would always have the excuse that if you don't give us adequate powers, how do you expect us to discipline! the capital markets. I think Shri Ra-ghavji or somebody else has mentioned about the powers of the Department of Company Law and the Powers of the SEBI. 1 don't see any conflict between the powers of the Department of Company Law and the powers proposed to be given to the SEBI through this Bill. I think there are certain powers given to the SEIBI for prosecution. But these pd-wers have to be exercised with the approval of the Department of Company Law. So, there is no conflict as far as I can see. in this matter.

There was a suggestion. Shri Ra-ghavji has mentioned about separate trading floor options. Well, I think this is a constructive suggestion. There is a general suggestion whether there should be options or not. We all know that the traditional *badla* system had its own difficulties. Now the badla system is done away with. Now we have to find some alternative to impart a greater measure of liquidity to thg financial market. Without that, I think... (*Interruptions*) ...

SHRI GURUDAS DAS GUPTA: Mr. Vice-Chairman, can I seek a clarification?

It i_s a question of liquidity. Can I get enlightened by the hon. Minister? If it is a matter of liquidity, why cannot the banks give loans against shares? I seek this clarification because nowhere in the world is there a badla system. There is only the derivative system. But there is no badla system. Therefore, the question of liquidity crunch can be solved if banks can give loans against the shares. (Interruptions)

SHRI MANMOHAN SINGH: But I also heard some hon. Members saying that the bank should not be doing so. I am not prejudging this issue. All that this Bill seeks to do is that options would not be illegal. Under what conditions options ought to be started, is still an, open question. When option should be started, in what form and with what safeguards, are all matters that will have to be gone into by SEBI and the stock exchanges. As of now we are simply coming forward with] the provision that options per se will not be illegal. That doesn't mean that options are going to start tomorrow or the day after. This whole issue is an open issue and the House can rest assured that we are not going to do anything in haste.

Shri Gurudas Das Gupta referred to appointment, of a committee. I do not think that we should jump to any conclusion. I have not seen the report, SBBl will examine that report. Therefore, let us not jump to any conclusions without knowing what that report contains. If that report contains anything objectionable, well, the House will have an opportunity once again to debate those issues. But, I think, it is unfortunate that Shri Gurudas Das Gupta brought up the issue about certain people whom he doesn't like. We should not jump To any conclusions until we see the report. I have not seen the report.

Shri Raghavji and others suggested that there should be a better control over all the other capital market intermediaries. SEBI, since its inception, has been strengthening its rules and regulations. If I remember corlectly, 4 such entitles have been brought under its control. Mutual Funds have also been brought in. The Unit Trust of India, which is a big player in the capital market, has also hereafter been brought under SEBI regulations. So, this is an issue which SEBI is fully aware of.

Another hon. Member, Shri Virum. bi, brought up the issue as to where is the need for this Bill because SEBI already had powers over companies. 1 am afraid SEBI had powers over the capital market intermediaries but not over companies. That was the lacuna which this Bill seeks to cor rect,

Another issue that has been brou-ught up is with regard to the role of foreign institutional investors. I th'ink Shri Gurudas Dag Gupta is obsessed with foreign institutional Investors and he imagines that all this is being done to facilitate the entry of foreign institutional investors....

SHRI GURUDAS DAS GUPTA: No. Hot money.

SHRI MANMOHAN SINGH: Hot money. My colleague, Shri Jagesh Desai has already mentioned the circumstances in which the Government thought of having a body like the SEBI. This was an idea which was mooted in 1988. Since then, the primary motivation has been that India needs a strong regulatory mechanism for having] a healthy capital market. We do Want a healthy capital market. I think, the type of system that Shrimati Sarala Mahesh-wari or Shri Gurudas Das Gupta i9 fond of, that system has crumbled everywhere. Even the Chinese now are encouraging the stock markets. I do not feel ashamed that J do want a flourishing capital market, a healthy capital market. That i3 what...

(Interruptions)

SHRI GURUDAS DAS GUPTA: Sir, I never pleased for that system. I only want that the present system be reformed,

SHRI MANMOHAN SINGH: I assure you that this is a part of the process of reforming this system. Let the history judge as to, in the last fifty years, what amount of legislation—tax legislation, banking legislation, reforming of the finanniai system—has been undertaken. Never in the history of the Ministry of finance has so much attention been paid to the csuse of reforming the system has been done in the last three and a half years,

[The Vice.Chairman (Shri Md. Sa-lim) in the Chair].

DR. BIPLAB DAS GUPTA.- Which party was in power for the last SO years ... (Interruptions)

THE VICE-CHAIRMAN (SHRI MD. SALIM): Let the Minister reply

DR. BIPLAB DAS GUPTA: Why are you condemning the past? It 1* a part of you,

SHRI MANMOHAN SINGH: Shri Gurudas Das Gupta referred to what the SEBI has done. I am not saving that all is perfect with the SEBI. The SEBI is an institution which is roughly two-and-a-half years old after it got statutory powers, but I think, it has began certainly well. I think it has succeeded in restructuring the governing body of the stock exchange. It has made a beginning in re-gtdatiryf the intermediaries in the capital market. It has started the process of inspection of stock exchanges. It has begun the proness of transparency in transactions in the capital market. It has started the process of insisting that the stock brokers should have separate ac counts for their own dealings and behalf of their clients. In pursuance of the directive issue by the SEBI, the stock exchanges have implemented the first phase of capital adequacy norms by prescribing the bare minimum capital for stock brokers.

With regard to the disclosure of Information, the SEBI has laid down disclosure norms. The SEBI vests all prospectus... (Interruptions)

SHRI GURUDAS DAS GUPTA: How for have they succeeded? S~

SHRI MANMOHAN SINGH: I think, two-and-a-half years is too short a period to judge this thing. Give it some time. Let us not jump to the conclusion that nothing can change in his country. The more we do the things the more they remain the same. I think, we have began the process of reforms. The fact that the capital market today it much better shaped, the fact that a lot more money is being raised in the capital market, I think, that itself is a proof that investor confident is now being encouraged. But, as I said, this is not the end of the matter. This Bill is a Bill to strengthen investors? confidence to ensure that

our stock markets are properly tunc. tioning, that they are properly supervised, they are properly monitored. Therefore, the SEBI needs strengthening and this is a Bill which has been welcomed all over the country. I request the hon. Members not to make it a issue of party and debate, but support this Bill unanimously so that we can take up the task of effective monitoring, supervision of our capital market in the interest of faster economic development of our country

SHRI RAGHAVJI: What about the Central Depository System?

SHRI MANMOHAN SINGH: Sir, the Central Depository System is a system in which there will be superfluous trading. At the moment there are a lot of difficulties because in our country it takes a long time to transfer shares. Also here are many companies which have vested interests in delaying the transfer of shares. I think the Depository System will be a system which will help us to overcome, 'but we have to amend several places of legislation. We have to get the consent of so many legal entities. It will take some time. But I have announced in my Budget Speech that we will come forward with legislation for having a Central Depository System.

VIREN J. SHAH: Sir. have two concerns. One is the basic objection which I had raised yester day also with regard to not only but also this Ordinance, the previ OHS Ordinance. Another Ordinance is also coming. It will be my mis fortune to be here to oppose it. The reason, I think, is that the hon. M3n-State Parliamentary iser of Affairs -----

SHRI GURUDAS DAS GUPTA: You want not to oppose, but to symbolically put up a show of opposition.

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SHRI VIREN J. SHAH: Well, that is the perception of my comrade, Shri Gurudas Das Gupta. As I said, is not a symbolic show of opposition because we are not opposing this particular Bill and the purpose behind it. We have said so and I have said so. So, I am, not opposing the main object of (he Bill., but we do certainly oppose the method of bringing it in through Ordinances. The Minister of State tor Parliamentary Affairs, who is so learned and experienced, herself in the past mentioned that she was not feeling very happy in bringing in Ordinances Sir, vesterday the Finance Minister has said that he agree with that. I had expressed the hope that at least the Minisry of Finance would, in future, be on snard to avoid such a situation. In this very Session, at least three Ordinances have come from the Ministry of Finance. We debated two; one yesterday and the other is being discussed today; and one more would be coming up right now-after this! This is so even in matter like this. With great respect I accept what the hon. Finance Minister says about the reasons and about learning from experiences. Fine, Why should that learning take such a long time? Firstly, in 1988, and particularly after Shri G. V. Hamakrishna took over, several suggestions were sent. They were saving with the Finance Ministry. not for months, but I think for years! But changes are brought in parts.

I do appreciate, in the last Session it wag not possible to get through this for various reasons. Whether that should be taken care of or not is the basic question. Secondly, very valuable suggestions have been made by Finance Minister has taken note of those, particularly those of Shri Gurudas Dag Gupta, who has studied about the stock exchanged tremendously which brings out some facts which cannot be ignored if I may say so. ThougrT-SiJme of them are not acceptable-it is not possible to agree with each and every suggestion of his. There are many issues and facts which bring out the cases where mischief takes place instead of proper functioning in the stock exchanges.

I have listened to the various persons from all sides. The hon. Members from the Left are more interested in more regulations than on other aspects of the economic activity. The question of having the Securities and Exchange Board of India is not omething which one would oppose. What I oppose is basically the 'Ordinance Raj' situation, which has to be looked into carefully-Whatever few months this Government has got now. At least, set a different kind of example than/ what was set in the last years. The hon. Finance Minister and many hon. Members referred to the M. S. Shoe Company example and the hon. Finance Minister said that he would not like to comment on this-that is what I have understood. But this is specifically a case which needs to be looked into and commented upon because it happened after powers were granted to the SEBI by the Ordinance of 25th January. When this particular case happened, which is absolutely fresh, after the powers were given, of which Mr. Jagesh Desai and the hon. Minister were In favour stating that these were necessary to regulate, how are we going to utilise these?

AN HON. MEMBER: Even there is a case of Jhaveri

SHRI VIREN J. SHAH; No. Jha veri is a consequence of M. S. Shoes. He just benefitted Com this. The

hon. Finance Minister said that he would not like to deal with it or like to go into the details of it right now in the house; I do presume that he will go into the case now. Even when powers were there and this happened, how do you to utilise these effectively? This gives a lot of nredence to what Mr. Gurudas Das Gupta has said that powers are gi-ven and are not used; or used Just symbolically. That should not happen and this case must be studied.

Next as it was pointed out,, the hon. Finance Minister also has said, powers of prosecution are there with the SEBI but it requires the appro of the Department of Company Affairs This is extremely difficult to accept. You have experience over the vears that matters referred to any Ministry have to face procedural pro blems which takes a long time. The not know Minister of State for I do apart from whatever she is, Parlia Affairs, mentary Affairs, Personnel affairs, OBI and various knows that the! CBI also launches prosecutions it takes years to get permission and Government. That from the submission why my to the hon. Finance Minister is that the provision for prosecution with the approval of the Department of Company Affairs may kindly be reconsidered and an amendment be brought to that effect. Let SEBI have its own powers to prosecute and not refer to the Department of Com pany Affairs because, in this, a lot of time is lost. The Department of Company Affairs could be accused, rightly or wrongdy, of being under the influence of A or B. At least, we could stop that. I will reiterate that there will be no need in future for Members to oppose Ordinances because there shall be no Ordinances to foe opposed to.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Now, are you withdrawing

the Resolution or pressing for vote?

SHRI VIREN J. SHAH; Sir, I would not like to withdraw the Resolution.

THE VICE-CHAIRMAN (SHRI MD. SALIM): I shall now put to vote the Resolution moved by Shri Viren J. Shah.

THE MINISTER OF STATE IN
THE MINISTRY OF PERSONNEL,
PUBLIC GRIEVANCES AND PENSIONS
AND THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY
AFFAIRS (SHRIMATI MARGARET
ALVA): The Hon'ble Minister wants to say
something in reply to the points raised by
Shri Shah.

THE VICE-CHAIRMAN (SHRI MD. SALIM); Do you want to reply?

SHRI MANMOHAN SINGH; S*< in general I agree with the proposition that as far as possible Ordinances should be avoided. I said that yesterday also that there were compulsions and so, it became necessary.

The second point that the hon. Member has made is about the M.S, Shoes case. I wish to assure the hon. House that we will study this case thoroughly. In fact, I do not want to comment on this, I think the SEBI has asked certain questions, the Bombay Stock Exchange has also put some questions to the Company. I do not want to pre-judge the issue, but we will make a thorough study of this case.

The third point was about the prosecution and the role of the Company Law. I said in the beginning that this has been involving relationship. At the beginning, they were reluctant to transfer powers. Once we gain experience, then we are on a stronger wicket. If the functioning of the SEBI improves, the confidence of the rest of the system also goes up if we give more powers to it, and we will be at it-

With these words, I once again appeal to the hon. Member not insist on his Resolution,

SHRI VIREN J. SHAH: I always hold the hon. Finance Minister in a very high esteem, but as a matter of principle I do not wish to withdraw' my Resolution.

THE VICE-CHAIRMAN (MD. SALIM): Now, the question is:

"That this House disapproves of the Securities Laws (Amendment) Ordinance, 1995 (No. 5 of 1995) promulgated by the President on the 25th January 1995."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI MD. SALIM): I shall now put the motion moved by Shri M. V. Chand-rashekhar Murthy to vote.

The question is:

"That the Bill to amend the Securities and Exchange Board of India Act, 1992 and further to amend the Securities Contracts (Regulation) Act, 1956, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI MD. SALIM); We shall now take up clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill, Clause 3—Amendment of Section 6.

THE VICE-CHAIRMAN (SHRI MD. SALIM): There is one amendment by Dr. Biplab Dasgupta.

DR. BIPLAB DASGUPTA (West Bengal): Sir, I beg to move:

(1) That at page 2, lines 1 and 2, the words 'and clause (d)' be deleted.

The question was proposed, THE VICE-CHAIRMAN (SHRI MD. SALIM): Do you want to make a speech or are you pressing for vote?

DR. BIPLAB DASGUPTA: Sir. while moving my amendment I would like to make two or three points. Sir, if we look at the original Act there is a provision about the membership In Clause 4 which specified that there shall be a chairman, two members from the Departments of Law and Finance, one member from the Reserve Bank of India and two other Members. That was the provision given in the original Act. Now, it was also stated in the original Act under Clause 6 that on a certain condition these members could be removed from the Board, say, if he is insolvent and all that. There was also a point that if any member is appointed as a director of any company, then he ceases to be a member of the Board. Now, in this amendment this is being taken away, which means that someone who is the Director of a company can continue to be a Member of the Board. Now, I find it very, very disturbing because that will give rise to conflict of duties. If there are two other Members who can be nominated. if these two Members are Directors of the Companies, they would be representing certain private interests Obviously the Minister would say "no, no" in the amendments. There is another provision in Clause 4. Well it is mentioned that if somebody is a Director of the Company, then he will disclose his interest in the Board meeting and he will not take part in discussion. But these are all the formalities. If a Member of the Board is a powerful man and if he is elected as a Director of a Company, there is bound to be suspicion and that will give rise to all kinds of manipulations and the Board itself will not he above suspicion. This should hot be At the same time, let me also add that there. if the Gov. ernment is very much concerned that the Board should have the necessary expertise, I am sure the Reserve Bank of India will have sufficient expertise and should not rely on the private sector to provide with such expertise. For this reason, I

feel that this particular provision actually negates some of the welcome features *oi* this Bill. There are many welcuas features in the Amendment which strengthen the SEBI increase, power for imposing penalties but at the same time, what is being done is this it is subjecting SEBI to manipulate the private interests who would be active in *the* securities market. For this reason, I am moving this amendment. I hope that this Amendment will be accepted by the Government.

The ame denmt (No. 1) was negatived.

Clause 3 was added to the Bil

Clause 4 was added to the Bill.

Clause 7— (Amendment of Section 12)

DR. BIPLAB DASGUPTA: Sir, I beg to move—

(3) That at page 4, line 34, offer the word "market" the following be *inserted:*—

"for a period of six months after the commencement of the said legislation, or"

- (4) That at page 4, line 25, *after* the word and figure "section 30 the words" whichever is earlier," be *inserted*.
- (5) That at page 4, line 37, after the words "to operate" the words "for a period of sax months" be ...inserted.
- (6) That at page 4, line 38, after the words and figure "section 30" the words, "whichever is earlier" be inserted:

The questions were proposed.

DR. BIPLAE DASGUPTA: If you look at the amendments, you will find that the amplication of various

provisions in this particular clause are dependent upon the Government coming out with certain regulations under clause D of sub-section 2 of section 30. I think if such regulations, aie brought, then this particular clause will be inoperative and the brokers and intermediaries functioning in the securities and Stock Exchange would be allowed to continue because the regulations-have not bern he "ormalised. What I am saing is this There should be a time limit I am suggesting a time limit of six months. May tie until the regulation is formalised these would not affect. But if it goes beyond six months, then certainly the brekers and intermediaries cannot take advantage of this. This also will put pressure on the Government to formalise the regulations within a period of six months. I would not like this to go ahead without any time limit because, if there is no time limit, the Government can take its own time which means that all the good things that have been suggested here would be negatived.

The questions were put and the motions were negatived.

SHRI GURUDAS DASGUPTA: How disrespectful are the Treasury Benches towards positive suggestions?

THE VICE-CHAIRMAN (SHRI MD. SALJM): I shall now put Clause 7 to vote.

The question is:

That Clause 7 stand part of the Bill.

The motion was adopted-

Clause 7 was added to the Bill.

Clause 8 to 17 were added to the Bill.

THE VICE-CHAIRMAN (SHRI MB, SALIM): I shall now take up Clause 18. There is one amendment by Dr. Biplab Dasgupta and Shri-mati Sarala Maheshwari.

Clause 18—Amendment of preamble.

DR. BIPLAB DASGUPTA; I beg to

move-

(7) "That at page 13, clause 18, be deleted.

The. question was proposed.

DR, BIPLAB DASGUPTA: Sir, as you will see, there has been some discussion already, J do not want fp go into the details of the discussion. Regarding options trading, if you look at the original Act, in the very preamble, the options trading was banned . But now, the force of this provision would be to bring back the options trading. Now, the options trading, as has been explained by my colleague, Mrs. Sarala Maheshwari already, would subject the economy to speculation of the kind which may not be very desirable. Already this point has "been mentioned by Mr. Gurudas Das Gupta. There are derivatives and all that in the foreign markets. They also had all kinds of complications. They face all kinds of difficulties. In our economy, we are not sure whether by exposing ourselves to this kind of options trading, we are not subjecting our economy to too much of speculation and what the result of this would be is not very clear. Unfortunately, when the Finance Minister made the statement, I was not at all clear as to what assurance he was giving because he himself said that there are numy things which are not clear. For that reason, I feel that until the Finanee Ministry is in a position to come out with concrete suggestions about row to control and regulate the options trading so that it does not subject the economy to unwelcome speculations, I would suggest that this

particular provision be dropped which is why I am moving this amendment.

श्रीमति सरला माजहेश्वरी : उपसभाध्यक्ष महोदय, चंकि वित्त मंत्री महोदय का वक्तव्य हो चका है और इस वक्तव्य के बाद जो मुल बात मेरी समझ में प्रायी तथा मेरे और उनके दृष्टिकोण में जो मूलभूत विरोधाभास है, वह इस बात को लेकर है कि कि वित्त मंत्री महोदय यह बदाना चाहते हैं कि शेयर बाजार मैं लिक्विडिटी को बनाए रखने के लिए किसी न किसी तरह की सटटेवाजी अनिवार्य है । उत्समाध्यक्ष महोदय, मुझे यह कहना है कि शेयर बाजार को ग्रर्थशास्त्र के मुल फंडामें टल्स पर टिकाने के बजाए आप क्यों एक तरह की मटटे बाजी को फिर से शुरु कर रहे हैं ? मैं वित्त मंद्री महोदय से जानना चाहती हं कि उन्होंने खुद कहा कि ग्रॉफ शनल ट्रेनिंग किस तरहे की होगी, क्या होगी, इसका प्रारुप उसके सामने नहीं है। जो कमेटी गटित की है, उस कमेटी की रिकमें डेशन्स क्या हैं। इस बारे में में सदन को मालम नहीं है। तो उपसभाध्यक्ष महोदय, ग्राधके जरिए वित्त मंत्री महोदय से जानना चाहंगी कि वह इस बात को स्पष्ट करें कि ग्राखिर ग्रांप्शनल देखिंग संवह क्या समझते हैं ? इसका मुलम्त क्राधार क्या है और शयर बाजार की लिक्बिडिटी को बनाए रखने के लिए क्या इस प्रकार की सट्टेबाजी करना जरूरी है, जिस सटटेबाजी के विरूद्ध लगातार हम संघर्ष करते रहे और दनिया के सारे देशों मैं जिसके विरुद्ध ग्रांवाज उठायी जाती रही है, उसे हमारे वित्त मंत्री दूसरे दरवाजे संलाना चाहते हैं । मैं समझती हं कि यह उचित नहीं है।

श्री शंकर दयाल सिंह (विहार) बहुत ही महत्वपूर्ण मुद्दा उठाया है।

उपसभाध्यक्ष (श्री मोहम्मद सलीम) मंत्री जी, सरला जी कुछ जानना चाहती हैं। क्या ग्राप कुछ बताना चाहते हैं أپ سبطال علیش اسمی ترسلیم ، مستری جی رسی استری استری

SHRI MANMOHAN SINGH: Mr. Vice-Chairman, Sir, I have already explained that options trading is a standard instrument in all capital markets.

भी शंकर दयाल सिंह: आज सर, आप भी हिन्दी में ही विचार व्यक्त करें।

SHRI MANMOHAN SINGH: I am sorry, my Hindi is not that pood.

Sir, I have already said in my reply that options trading must, however, be permitted under transparent and prudential conditions. So, whenever we introduce options trading, I think all these considerations will be kept in view. I, therefore; re. quest the hon. Members not to press their amendment.

^THE VICE-CHAIRMAN (SHRI MD. SALIM): Are you pressing you amendment? DR. BIPLAB DASGUPTA: Yes.

THE VICE-CHAIRMAN (SHRI MD. SALIM). I will now put the amendment No. 7 to clause 18 moved by Dr. Biplab Dasgupta to vote. The quesion is:

"That at page 13 clause 18 be deleted."

The mition was negatived.

Clause 18 was added to the Bill.

Clauses 19 to 26 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI MANMOHAN SINGH: Sir, I beg to move:

"That the Bill be passed,"

The question was put and the ma-fion was adopted.

THE VICE-CHAIRMAN (SHRI MD. SALIM); Now, there are some Special Mentions. Are the Members still interested? (Interruptions)

SHRI GURUDAS DAS GUPTA: Sir, we had responded to the appeal of the hon. Finance Minister. We had not put on record our opposi-tion. But let us have a taste of the credibility of the system that he stands for. Let us see how the S.E.B.I, works to curb delinquency in the country, in business.

SHRI V. NARAYANASAMY (Port, dicherry): For that we need your cooperation.

SHRI GURUDAS DAS GUPTA: 1 am ready to co-operate.

THE VICE-CHAIRMAN (SHRI MD, SALIM): Now, the question is whether we take up the Special Men tions, or, we adjourn. Let me take the sense of the House. (Interrup tions)

SHRI S. VIDUTHALAI VIRUM-BI- Mr. Vice-Chairman Sir every day, at the fag end, we are asked whether we are interested in making our Special Mentions. If you do like this, there is no relevance left for these Special Mentions.

SHRIMATI MARGARET ALVA: Sir we can complete the Special Mentions.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Hanumanthappa, please. (Interruptions)

SHRI VIREN J. SHAH; Sir, is the next Bill going to be taken up? (*Interruptions*)

SHRIMATI MARGARET ALVA: No other Bill. Only Special Mentions.

भी संघ प्रिय गौतम : विशेष उल्लेख की कल के लिए रख दीजिए ।

^{† []} Transliteration in Arabic Script.

THE VICE-CHAIRMAN (SHRI MD, SALIM); Let us complete the Special Mentions. Members have been waiting for the last two days.

SPECIAL MENTIONS

Discrimins tion in developing official languages.

SHRI H. HANUMANTHAPPA (Karnataka). Mr, Vice-Chairman, Sir, I would like to draw the attention of the Government, through you, to the negligence shown towards the regional Official Languages by the Government.

Sir, all (he languages of the Indian Union should be given equal importance and they have to be developed simultaneously, with more emphasis on the State Languages in the respective States. But it is with deep regret that we note that the Central Government offices, underakings and the banking institutions located in the different States are giving undue importance implementation of Hindi, utterly disregarding the regional languages. In the nationalised banks where both the employees and the customers are from the concerned State, it is the local language which is a better vehicle for transaction. Even then, Hindi is being forcibly implemented in the Group 'C States and the regional language is being discouraged. Even the Rajbasha Wing of the Central Gvernment while inspecting the Central Government institutions is looking into the implementation of only Hindi, neglecting the regional Rajbasha; for example, Kannada, in the case of my State. Sir, Rajbasha includes both the Central and State Official Languages and in the States, the State Rajbasha should get due prominence.

Here, I would like to bring to your kind notice a Resolution of the Parliamentary Committee on Official Language dated 28.1.1992 in which it has been stipulated that in the

Central Government offices located in the Group 'C States, the rubber-stamps, name-plates, signboards, headings and letterheads, etc. should be in the trilingual form. But there is a grows volation of the same in all the banks and Central Government offices in Karnataka.

For example, the Life Insurance Corporation of India and the banks are not printing their loan (application forms in all the three languages and are considering any person signing in Kannada as an illiterate and want an attestation from any English-knowing person. This is a very shameful attitude on the part of the nationalised banks and the Life Insurance Corporation of India. If a person signs in his own laguage, he is treated as an illiterate person and these institutions are demanding an attestation from an Englishknowing person. This is most dis-respectable to the customers. It is a insult to the customers. I demand that the Life Insurance Corporation of India and the nationalised banks should immediately stop this practice. This adds insult to injury and affects the sentiments of the local people. A greater sentiment among the public is being generated due to the attitude of the nationalized banks and, quite recently, a symposium conducted at Bangalore has opined to boycott banks neglecting the regional language and to withdraw their deposits from such banks. This is not conducive to the growth of the banking industry. Since both the customers and a good part of the employees of the banking institutions are well versed in Kannada, it is essential and not difficult to implement the regional language in Karnataka.

... (Interruptions)

THE VICE-CHAIRMAN (SHRI MD, SALIM): Mr. Hanumanthappa, just a minute. SHRI SANGH PRIYA GAUTAM (Uttar Pradesh): Sir, there is no Minister here.

... (Interruptions)...